

IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

O.A. No. 373/2022

IN THE MATTER OF: -

Sumit Saini

.....Applicant

Versus

Haryana State Pollution Control Board

.....Respondent

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FILED BY: -

Place: Yamuna Nagar
Dated: 28.9.20122



Regional Officer, HSPCB, Yamuna Nagar

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INTERIM REPORT IN COMPLIANCE OF ORDERS DATED
24.05.2022.

MOST RESPECTFULLY SHOWETH:-

1. That at present stage, Interim report is being filed through Sh. Virender Singh Punia who has taken the charge of Regional Office, HSPCB at Yamunanagar on 22.08.2022. It is humbly submitted that liberty is being craved to file additional/supplementary report as per directions by this Hon'ble Tribunal.
2. The Hon'ble NGT vide orders dated 24.05.2022 passed the following directions:-
"2. In the letter petition the applicant has raised following four grievances:-
i) there are about 25 plywood industries and 5 brick kilns which are being run in village Damla. Pollution Control Systems have not been installed in the said industries which are discharging untreated effluents and emitting flyash and smoke causing air pollution and contamination of ground water;
ii) one 2000 TPT CNG Plant is being set up by M/s SPS Bio Chem Pvt. Ltd., in the said village for generating CNG by compressing Bio-gas by using sugar mill molasses. The above said company has stored excessive quantity of



sugar molasses more than its requirement of 72,000 tons per year which is emitting foul smell and methane gas causing serious health hazards to the inhabitants;

iii) Yamuna Nagar Municipal Corporation has started dumping municipal solid waste in the vicinity of the village causing serious environmental problems in the area; and

iv) there is a drain running alongside the village wherein the industries are discharging untreated waste water which finally goes to the Yamuna River.

6. In view of the grievances made in the letter petition, we consider it appropriate that a Committee of the concerned authorities be asked to verify the factual position and take remedial action on the basis thereof. Accordingly, we constitute a Joint Committee of representatives of SEIAA, State PCB, Yamuna Nagar Municipal Corporation, and Deputy Commissioner, Yamuna Nagar and direct the same to verify the factual position, look into the grievances of the villagers and take remedial action in accordance with law by following due process."

3. That on 20.7.2022, the Dy. Commissioner, Yamuna Nagar nominated the City Magistrate as his representative. As per directions of Hon'ble NGT a team of the following Officers was constituted:-
 - I. Sh. Ashok Kumar, HCS, CTM, Jagadhri (Representative of Deputy Commissioner, Yamuna Nagar).
 - II. Sh. Vijay Kumar Gupta, Chairman, SEAC.
 - III. Sh. Nirmal Kumar, the then Regional Officer, HSPCB, Yamuna Nagar.
 - IV. Sh. Naresh Kumar, AEE, HSPCB, Yamuna Nagar.

- a) The complainant Sh. Sumit Saini filed a complaint against pollution and public nuisance caused by the unit in question which was received to the board through CM Window grievance portal of State of Haryana vide Grievance No CMOFF/N/2022/ 037666 dated 08.04.2022. Also another complaint received through District Level Grievance Monitoring Committee, Yamuna Nagar.
- b) It is submitted that said unit was planned to install the compressed Bio-Gas Manufacturing Plant. As per Consent Management of Haryana State Pollution Control Board issued vide order dated 04.12.2020, such type of units falls at Serial No. 110 of Orange Category. Copy of policy orders dated 04-12-2020 is enclosed as **Annexure-R-1**.
- c) The site of the unit was initially visited by the field officer of HSPCB on 23.04.2022 but Sh. S.A David, Manager of the unit, restrained the field officer from inspection and did not allow the officer to do the inspection on that day. Thereafter, the Board had requested to the Deputy Commissioner, Yamuna Nagar vide letter no HSPCB/YR/2022/3303 dated 12.05.2022 to appoint the Duty Magistrate alongwith police protection for the inspection of the unit. In response to the request of HSPCB, the Deputy Commissioner, Yamuna Nagar vide order dated 13.05.2022 appointed Sh. Deepak, Municipal Engineer, Municipal Corporation, Yamuna Nagar as Duty Magistrate for the inspection of the unit on 13.05.2022. Then the site of unit was again inspected by the field officer of the board on 13.05.2022 alongwith the Duty Magistrate appointed by the Deputy Commissioner, Yamuna Nagar.
- d) During the inspection on 13.05.2022, it has been found at site of the unit that the proposed plant of "Compressed/refined bio-gas production for bio-

degradable wastes” was under installation. However, at site of the unit, the huge quantity of press mud of sugar mill was found stored un-scientifically in shape of big heaps and without any Pollution Control Arrangement and without any permission from Haryana State Pollution Control Board. The such press mud of sugar mill is the raw material for such kind of units. As the press mud of sugar mill is highly bio-degradable product and if not used timely causes huge seepage effluent from the heaps of press mud and also causes huge air pollution in sense of foul smell due to bio-degradation of the press mud. The such effluent generated due to bio-degradation or otherwise have high water pollution load and if not handled properly causes land and water pollution. Similarly, such bio-degradation also causes huge air pollution in sense of foul smell. At site it was observed that effluent generated and coming from big heaps of press mud and causing land pollution and underground water pollution as such effluent ultimately percolate into ground water and pollute the underground water. On site as per provisions of water Act, 1974, the legal sample of such stagnant effluent was collected from the site and the sample was sent to the HSPCB laboratory at Panchkula for analysis. Moreover, the bio-degradation of such press mud of sugar mill was causing the huge air pollution at site which was affecting the surrounding area upto distance of 3 K.M. or more, in sense of foul smell. The analysis report for the effluent delivered to the laboratory at Panchkula was released vide AR No. 5450 dated 27.05.2022 and the parameters (BOD, COD, TSS and Oil & Grease) were exceeding the prescribed limits as under:-

Sr. No.	Parameter	Results	Prescribed Limit (General



			Discharge Standards)
1	pH	6.48	5.5-9.0
2	BOD	22000	30.0
3	COD	168000	250.0
4	TSS	3480	100.0
5	Oil & Grease	22.5	10.0
6	Conductivity	3507	----

The copy of analysis report dated 27.05.2022 is enclosed as **Annexure-R-2**. Accordingly, Show Cause notice for prosecution under section 43/44/45/45-A/47 of Water (Prevention & Control of Pollution) Act, 1974 & under section 37/38/39/40 of Air (Prevention & Control of Pollution) Act, 1981 and show cause for closure under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 alongwith imposition of Environmental Compensation was issued to the unit on 15.05.2022. The unit has submitted the reply of the show cause notice vide his letter dated 02.06.2022. After considering the reply of the unit, closure action against the unit was recommended to Competent Authority vide Regional Office letter no. 3482 dated 08.06.2022 under section 33-A of Water Act and under section 31-A of Air Act.

- e) Thereafter, closure orders were issued by Competent Authority of the Board on dated 13.06.2022 and the same has also been complied/ done by Board on dated 15.06.2022. The prosecution action against the unit has also been filed in the special Environment Court at Kurukshetra and the next date is fixed for 30.09.2022. The recommendation for levying of Environment

[Handwritten Signature]

Compensation has been sent to the head office vide letter dated 26.09.2022. The copy of Closure order issued against the unit is attached herewith **Annexure-R-3**. The copy of compliance report of closure order is attached herewith as **Annexure-R-4**. Further, as per unit letter dated 18.07.2022, the unit informed that they have lifted/disposed of the Press Mud stored outside completely. The unit's letter dated 18.07.2022 and photographs of the site are also attached herewith as **Annexure-R-5**.

5. Status of compliance of SWM Rules, 2016:

- a) The complainant Sh. Sumit Saini informed that Municipal Corporation has started dumping municipal solid waste in the vicinity of the village causing serious environmental problems in the area. Accordingly, the joint team was visited the illegal and unscientific dumping of solid waste at Village-Aurangabad on dated 27.07.2022 and found that the illegal and unscientific dumping of solid waste is still continuing at Village-Aurangabad.
- b) The Municipal Corporation, Yamuna Nagar is bound to be complying with the provisions of Solid Waste Management Rules, 2016, but same is not being complied. Therefore, direction regarding compliance on the land fill site at Village Aurangabad under section 4 of the Municipal Solid Waste (Management & Handling) Rules, 2016 has been issued by the HSPCB and Action plan for compliance of said Rules has been sought. Further, Show Cause Notice to pay the Environmental Compensation has been issued to the District Municipal Commissioner, Municipal Corporation, Yamuna Nagar-Jagadhri vide



office letter no. HSPCB/YR/2022/4386 dated 27.09.2022.
Further action in the matter will be taken as per law.

6. STATUS OF DITCH DRAIN:

- a) That the grievance of the complainant is about the discharge of the Ditch Drain carrying waste water of District Yamuna Nagar into River Yamuna via Dhanaura Escape and hence causing the contamination of underground water.
- b) It is humbly submitted that said issue has already been considered filed by this Hon'ble Tribunal in OA No. 212 of 2020(Chaudhary Ompal&Ors. V/s State of Haryana). Copy of detailed order dated 06.04.2022 is annexed herewith as **Annexure-R-6**.
- c) In compliance of order dated 6.4.2022, compliance report has been filed on behalf of the Chief Secretary, Haryana to the Registrar General, NGT.

7. STATUS OF PLYWOOD MANUFACTURING UNITS AND BRICK KILNS

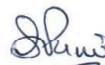
- a) The complainant Sh. Sumit Saini alleged that plywood manufacturing units and brick kiln are being run in village Damla without having Pollution Control Systems and he has also informed that these units are discharging untreated effluents into ground water and also emitting smoke/ fly ash.
- b) The status of plywood manufacturing units and brick kilns as per record maintained with the HSPCB are herewith as **Annexure-R-7& Annexure-R-8**.
- c) Further, it is submitted that these units are running in compliance of the provisions of Water Act/Air Act and



having valid CTO. There is no source of trade effluent in the plyboard manufacturing unit as well as brick kiln except domestic effluent. These units are having own septic tank in the premises. Moreover, these units are having Adequate APCM. The monitoring of each industry has been carried out as and when required. However, fresh sampling of air emissions shall be taken and placed on record in due course.

- d) That brick kiln units are lying closed in rainy period and probability of their operation is after month of October/November. When these units will come into operation, compliance status of environmental norms shall be verified.

Interim Report is being submitted for kind consideration please. It is undertaken to comply with the directions passed by Hon'ble Tribunal.



Virender Singh Punia,
RO, HSPCB, Yamuna Nagar

Dated: 28.09.2022
Place: Yamuna Nagar



HARYANA STATE POLLUTION CONTROL BOARD

C-11 Sector-6, Panchkula
Ph - 0172- 577870-73, Fax No. 2581201
E-mail- hspcbho@gmail.com

Office Order

Whereas, the Board vide Head Office order Endst. No. HSPCB/2018/517-546 dated 26.02.2018 has issued consent procedure for grant of consent to establish and consent to operate under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 based upon the directions issued by CPCB vide its letter no. B-29012/ESS (CPA)/2015-16/8526 dated 07.03.2016 to all the State Pollution Control Boards u/s 18(1)(b) of Water Act, 1974 and Air Act, 1981; and

Whereas, Central Pollution Control Board (CPCB) has issued directions under section 18 (1)(b) of the Water (Prevention and Control of Pollution) Act 1974 vide letter no. B-29016/ROGW/IPC-VI/2020-21/ dated 30.04.2020 regarding categorization of some new industrial sectors and listing of Non-Industrial Operations (Activities/ Facilities/ Infrastructure/ Services) and subsequent letter no. B-29016/ROGW/IPC-VI/2020-21/ dated 10.07.2020 regarding categorization of Dairy Farm and Gaushala; and

Whereas, in compliance of above directions of CPCB and recommendations by the committee constituted vide office order endst. no. 6862-6865 dated 03.05.2016 for categorization of new or left over industrial sectors/projects, the Board has reviewed all the earlier office orders regarding the categorization of the Industrial/ Non-Industrial Sector/Project/Unit for the purpose of consent mechanism.

In view of above and in supersession of consent procedure alongwith consolidated list of Industrial Sector/Project covered under Red, Orange, Green and White categories was issued vide No. HSPCB/2018/517-546 dated 26.02.2018 (as amended thereof), the amended procedure for obtaining consent to establish and consent to operate under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 alongwith amended categorization of Red, Orange, Green and White category of Industrial/ Non-Industrial Sector/Project/Unit/unit under the consent management of the Board is given as **Annexure-P**.

These orders shall come in to force with immediate effect.

Dated Panchkula, the
3rd December, 2020

Ashok Kheterpal,
Chairman

Endst. No. HSPCB/PLG/2020/ 1767-93

Dated: 04-12-2020

A copy of the above is forwarded to the following for information and further necessary action:-

1. All Branch Incharges dealing with consent management in Head Office of the Board.
2. All Regional Officers of the Board in the field.
3. Nodal Officer of the HSPCB, Haryana Enterprises Promotion Centre (HEPC), Bay No. 63-64-65-66, Sector 2, Panchkula.
4. Branch Incharge -IT Cell.

Endst. No. HSPCB/PLG/2020/ 1794-95

Sr. EE (PLG)
For Chairman
Dated: 04-12-2020

A copy of the above is forwarded to the following for information of the officers:-

1. PS to Chairman
2. PA to Member Secretary

Sr. EE (PLG)
For Chairman

Haryana State Pollution Control Board

Procedure for obtaining consent to establish and consent to operate under Water Act, 1974 & Air Act, 1981.

In pursuance of the provisions of section 25, 26 and 27 of Water (Prevention and Control of Pollution) Act, 1974 read with Rule 22 of the Haryana Water (Prevention and Control of Pollution) Rules, 1978 and section 21 of the Air (Prevention and Control of Pollution) Act, 1981 read with Rule 15 of the Haryana Air (Prevention and Control of Pollution) Rules, 1983 as amended from time to time and approval of the Board in its 178th meeting held on 30.01.2018, vide agenda item no. 178.22, the following revised comprehensive procedure for grant and refusal of the consent to establish and consent to operate under Water Act, 1974 and Air Act, 1981 after incorporating all the policy orders and instructions and new categorization of Industrial/ Non-Industrial Sector/Project/Unit issued by the Board from time to time, is laid down in supersession of earlier procedure for grant of consent to establish and consent to operate under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 issued vide Head Office order Endst. No. HSPCB/2018/517-544 dated 26.02.2018 and all other orders issued in this regard before issue of this procedure:-

1. General Provisions.

- 1.1 All the Industrial/ Non-Industrial Sector/Project/Unit have been categorized under Red, Orange, Green and White categories based upon their pollution potential and range of pollution index for the purpose of consent management under Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of pollution) Act, 1981 on the direction of CPCB issued under section 18 (1) (b) of Water Act, 1974 and Air Act, 1981 vide letter no. B-29012/ESS(CPA)/2015-16 /8571 dated 07.03.2016 in supersession of earlier categorization of Industrial Sector/Project/Unit issued vide notification dated 15.04.2014 and amended from time to time. The revised list of Industrial/ Non-Industrial Sector/Project/Unit categorized under Red, Orange, Green and White categories for the purpose of consent management and inventrization of industries under these categories under Water Act, 1974 and Air Act, 1981, has already been adopted by this Board and implemented vide Head Office order Endst. No. HSPCB/PLG-135/2016/546-572 dated 14.07.2016 and subsequently vide order Endst. No. HSPCB/PLG-171/2017/4081-4106 dated 19.05.2017, Endst. No. HSPCB/PLG-171/2017/4295-4320 dated 08.06.2017 and consent procedure alongwith consolidated list of Industrial Sector/Project covered under Red, Orange, Green and White categories was issued vide No. HSPCB/2018/517-544 dated 26.02.2018 and subsequent order no. HSPCB/2018/1312-1336 dated 29.06.2018, HSPCB/PLG/20195095 dated 15.02.2019 and HSPCB/PLG/2019/507-531 dated 15.10.2019 and consolidated lists of Industrial/Non Industrial Sector/Project covered under Red, Orange, Green and White categories, are given at **Annexure-I to IV** respectively.

- 1.2 The Industrial/ Non-Industrial Sector/Project/Unit categorized as Red, Orange and Green, have been covered under consent management for obtaining prior consent to establish (CTE) and consent to operate (CTO) under section 25/26 of the Water Act, 1974 and under section 21 of the Air Act, 1981.
- 1.3 The Industrial/ Non-Industrial Sector/Project/Unit falling under white Category as per **Annexure-IV**, are exempted from Consent Management for the purpose of obtaining CTE and CTO under Water Act, 1974 and Air Act, 1981 and there is no necessity for obtaining the CTE and CTO by the industries covered under white category and other units not covered under Red, Orange and Green categories and intimation to the Board in this regard shall suffice.

However, this type of units will have to provide required pollution control devices to meet the prescribed standards for discharge of environmental pollutants, where ever required, depending upon their process and activities and these Industrial/ Non-Industrial Sector/Project/Unit shall be governed by self regulatory regime and are not permitted to pollute the environment.

No inspection of White category of industries will be carried out by the Board officials except in the cases where any complaint is received against such type of industries for causing pollution.

- 1.4 The Industrial/ Non-Industrial Sector/Project/Unit already existing and not covered previously under consent management as per notification dated 15.04.2014 or earlier but have been covered under consent management now as per new categorization of industrial sectors appended with this procedure, shall obtain only CTO and will not require to obtain the CTE.
- 1.5 Siting of the industries / projects shall be only in confirming areas and no industry/project shall be permitted to establish or operate in the ecologically fragile area / protected area or in any non confirming areas or in the residential areas of MCs / HUDA / villages and in any other approved residential colonies / areas.
- 1.6 The units covered under Environment Impact Assessment (EIA) Notification dated 14.09.2006, as amended from time to time, shall apply for Consent to Establish to the Board only after obtaining prior Environmental Clearance from the Competent Authority.
- 1.7 The Industrial/ Non-Industrial Sector/Project/Unit falling in the area prescribed in the Aravali Notification dated 7th May, 1992 issued by MoEF & CC, shall require prior clearance from competent authority prescribed under the Aravali Notification, before applying to the Board for CTE or 1st CTO in case of new units covered under consent management as per new categorization of projects listed in this procedure.
- 1.8 The report regarding siting of the projects outside the Aravali area in the Districts of Gurgaon & Mewat, shall also be taken for the purpose of Consent to Establish (CTE) or first CTO in case of new units covered under consent management as per new categorization of projects listed in this procedure, from Tehsildar and District Forest Officer through the concerned

Deputy Commissioner, to ensure the compliance of the provisions of Aravali Notification dated 7th May, 1992 in addition to other prescribed documents. However, in case of Industrial/ Non-Industrial Sector/Project/Unit located in approved industrial estates/approved HUDA sectors of District Gurgaon and Mewat, verification report in this regard would be required from Regional Officer concerned.

- 1.9 The projects falling in the revenue estates, covered in ambit of the Notification no. 191(E) dated 27.08.2010 issued by Ministry of Environment, and Forest, Government of India regarding protected area of Sultanpur National Park in District Gurgaon, shall comply with the provisions of said Notification and will obtain the prior permission/clearance of the Monitoring Committee and the Prescribed Authority constituted under the said Notification before submitting the application for CTE to the Board.
Prior permission/clearance from competent authority shall also be required in case of other similar protected areas declared by the MoEF & CC, Government of India or any prescribed authority from time to time.
- 1.10 For obtaining CTE in case of the Hot Mix Plants, Screening Plants, Grinding/pulverizing units, poultry farms and Stone crushers, the project proponents will also submit the distance regarding the siting parameters prescribed by the Government of Haryana, Environment Department for these projects, provided by the concerned authorities prescribed in the respective notifications, in addition to other prescribed documents for obtaining CTE, to ensure the compliance of the prescribed siting parameters before grant of the CTE.
- 1.11 The units proposed to be setup outside approved industrial areas/estates, will necessarily provide the information in the application form regarding detail of land i.e. Khasra/Kila nos. of the land where the unit has to be established. In case of approved industrial area/estates, the plot no. allotted by the concerned authority will have to be mentioned in the application. The detail of land or plot no. of the unit will be mentioned in the CTE to be granted by the Board.
- 1.12 CTE will be granted only for the operation/ process for product (s) or activities for which the plot has been allotted or CLU permission has been given by the concerned authorities. In case, later on concerned authorities allowed change in product (s) or activity at such specified location in that eventuality, the concerned unit is entitled for CTE for the such changed product (s) or activities at such specified place.
- 1.13 All the units shall provide all necessary facilities for sampling of air or emission from any of their chimney, flue or duct, plant or Vessel of any other sources and outlets, stationery or mobile including necessary facilities for access to the sampling places, as specified by the Board before applying for first CTO as per provisions of Rule 18 of Haryana Air (Prevention and Control of Pollution) Rules, 1983 as amended from time to time.
- 1.14 The performance security deposited along with the application for CTE, shall be refunded / returned on the recommendation of concerned Regional Officer automatically without taking any request from the units in this

regard, after installation of the required and adequate pollution control devices, compliance of all the conditions of CTE & first CTO and submission of satisfactory analysis reports of effluent/ air emissions/ noise levels, as applicable, from all sources within the stipulated time period prescribed in first CTO, showing all the results complying with the standards prescribed for discharge of pollutants under EP Rules, 1986 and/or laid down by the HSPCB if any.

The performance security so deposited will be forfeited in case the unit fails to comply with any of the conditions of CTE or first CTO or the standards prescribed by the Board / under EP Rules, 1986 as amended from time to time, for discharge of Environmental Pollutants or if 1st CTO is refused.

- 1.15 The consent to operate can be granted even to those units which have past violation of their establishment without obtaining CTE provided these type of units are complying with all the relevant provisions of Environmental Acts/Rules and standards for discharge of environmental pollutants prescribed under EP Rules, 1986 as applicable, subject to the legal action is taken against such units by filing the prosecution case in Special Environment Court for such past violations under relevant Acts before granting of CTO and subject to imposing a specific condition that CTO so granted is without prejudice to the action taken for prosecution in respect of past violation committed by the unit and CTO so granted will have no effect on the persecution case filed by the Board against such units for past violation in the Court under the relevant provisions of the Water Act, 1974 and/or Air Act, 1981.

No ex-post facto CTE will be given in such cases of past violation as no such provisions is available in Water Act, 1974 and/or Air Act, 1981.

- 1.16 In case the unit is covered under Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016, E-Waste (Management) Rules, 2016, Plastic Waste Management Rules, 2016 and Bio-Medical Waste Management Rules, 2016, it shall simultaneously apply for the grant of authorization/registration under the relevant provisions of these Rules.
- 1.17 The units which intend to increase quantity of effluent or no. of outlets or no. of stacks/ source of emissions, as compared with the quantity for which consent to establish and consent to operate was previously granted or intend to make any expansion in the existing project or change in manufacturing process, such units will obtain the fresh prior consent to establish, for such change.

In case of change of machinery of latest technology in existing units without increase in production or without any change in the manufacturing process, there will be no need to obtain fresh CTE.

- 1.18 All the applications for CTE and CTO shall be processed within time period prescribed by the Board for all the concerned officers dealing with the consent management at Regional as well as at Head Office level and it will

be ensured by all the concerned officers that the applications are decided within the time limit prescribed by the Board.

1.19 Thrust will be given that all units obtain CTO for 5 years in case of Red category, 10 year in case of Orange category and 15 years in case of Green Category of industries.

1.20 In case any unit changes its nomenclature (name) only, then such unit will apply on the prescribed performa given at **Annexure-A**, through the concerned Regional Office of the Board for grant of permission for change of its name in CTE/CTO and in other records of the Board, alongwith the documents as given in the Checklist of the documents given at serial no. 1 of **Annexure-1**.

Regional Officer will submit the details and his recommendation to Head Office for approval on the prescribed performa given at **Annexure-B**.

In case there is only change in the ownership of the unit without change in its nomenclature (name), the copy of fresh memorandum of article & association or partnership deed or proof of proprietorship, as the case may be, shall be submitted through the concerned Regional Office who in turn will forward a copy of the same to Head Office alongwith his comments.

1.21 Where a unit, to whom consent has been granted by the Board, transfers his interest in the industry to any other person/unit, by its sale or otherwise, such consent shall be deemed to have been granted to such other person/unit after grant of permission by the Board for the same and such other person/unit shall be bound to comply with all the conditions subject to which it was granted as if the consent was granted to such other person/unit originally.

In such cases the unit transferring his interest in the industry to any other person/unit, will intimate the Board for the same through concerned Regional Office and request to allow transfer of his interest in the industry on the prescribed format given at **Annexure-C** alongwith the documents as given in the Checklist of the documents given at serial no. 2 of **Annexure-F**.

Regional Officer will submit the details and his recommendation to Head Office for approval on prescribed performa given at **Annexure-D**.

1.22 Where an existing unit is purchased or taken on lease by another unit and the new unit apply to the Board for grant or renewal of CTE/CTO in his name such units will first obtain the permission for change of name and other details of the existing unit, purchased or taken on lease by such units, in the record of the Board including transfer of interest of such industry in their name for which an application for the same on the prescribed performa given at **Annexure-C**, alongwith the documents as given in the Checklist of the documents given at serial no. 2 of **Annexure-F**, through concerned Regional Office.

Regional Officer will submit the details and his recommendation to Head Office for approval on the prescribed performa given at **Annexure-D**.

- 1.23 Applications for change of name of the unit or transfer of interest in the industry to any other person/unit, will be decided at the level of Head Office on the recommendation of concerned Regional Officer.
- The concerned Branch in Head Office dealing with consent management, will submit the proposal to the authorities on the format on the prescribed performa given at **Annexure-E** for approval.
- 1.24 First CTO for expansion of projects, shall be valid for a period up to which the CTO for their existing project already stand granted and in case Ist CTO for expansion project is applied alongwith the application for renewal of CTO for existing project then validity of such CTO shall be the same for both expended and existing projects.
- 1.25 The provisions of inspection policy issued by the Board shall be strictly complied.
- 1.26 No unit shall be established and operated by any person without obtaining prior CTE and CTO respectively under Water Act, 1974/ Act, 1981 from the Board. If the unit after grant of CTE/CTO, intends to shift to another site/location then it will take the fresh CTE for the establishment at the new site/location.

2. Procedure for grant of consent to establish (CTE) for new units

2.1 Consent to Establish for new units

- 2.1.1 The new Industrial/ Non-Industrial Sector/Project/Unit falling under Red, Orange and Green Categories listed as **Annexure-I, II & III** respectively, shall apply for Consent to Establish of the Board through the on-line portal of Haryana Enterprises Promotion Centre (HEPC), in the prescribed form alongwith requisite NOC/CTE fee as prescribed by the Board from time to time and will be deposited through online payment gateway as per fees schedule available on the website of the Board i.e. hspcb.gov.in
- 2.1.2 Application shall be submitted by the authorized official of the industry/project, duly authorized by the owner/Board of directors / partners of the unit.
- 2.1.3 All documents applicable for respective Industrial/ Non-Industrial Sector/Project/Unit mentioned in the checklist given at **Annexure-V**, will be submitted by the units while applying for CTE, by uploading the same on the online portal.
- 2.1.4 The units while submitting the application for obtaining CTE, shall also submit a performance security through online payment gateway as per the slab given at **Annexure-VI** or revised from time to time, alongwith undertaking by the applicant as per specimen given at **Annexure-VII**, signifying adherence to the prescribed standards, all the conditions of CTE and indicating awareness about the provisions of the Water Act, 1974/Air Act, 1981 and applicable Rules and self

certification regarding not starting of any construction or installation work at site.

- 2.1.5 No inspection is required for the purpose of dealing the cases of CTE unless any violation come to the notice of the Board and undertaking/self certification submitted by the unit, will be considered sufficient to decide the CTE applications, subject to submission of complete application alongwith prescribed documents, consent fee and performance security.
- 2.1.6 If at any stage it is found that the work at the site of the unit was/has been started for construction of plant and installation of machinery before obtaining the consent to establish under Water Act, 1974 and Air Act, 1981 from the Board, legal action will be taken in that case against such units by filing the prosecution case in Special Environment Court for such violations under relevant provisions of the said Acts before or even after grant of CTE, as the case may be.
- 2.1.7 The validity period of CTE so granted by the Board will be as under:-
- (i). The CTE for the projects requiring Environmental Clearance, shall be granted for a period upto 07 years subject to the validity of Environmental Clearance or the date of commissioning of the project, whichever is earlier.
 - (ii). The CTE, for the projects not requiring Environmental Clearance, shall be granted for a period upto 05 years including stone crushers, hot mix plants, screening plants, brick kilns etc. or the date of commissioning of the project, whichever is earlier.

2.2 Renewal/Extension of Consent to Establish

- 2.2.1 The units intending for auto renewal of their CTE from the Board, shall apply through online portal of HEPC at least 90 days prior to the date of expiry of the period of previous CTE, in prescribed Performa with declaration and undertaking as per **Annexure-VIII** alongwith the prescribed CTE/NOC fees and documents prescribed for extension of CTE as per checklist given in **Annexure-V**.
- 2.2.3 This application shall be submitted by the authorized official of the industry/project, duly authorized by the owner/board of directors / partners of the unit.
- 2.2.4 The consent to establish will be renewed on the basis of self certification only in those cases where there is no change in the raw material, process, product, increase in overall capital investment cost on land, building, plant and machinery, production capacity and also in pollution load of the unit and will remain the same as declared by the unit in its original application submitted earlier to the Board for obtaining first CTE.

- 2.2.5 The CTE will be renewed only once and for a period of maximum 02 years from the date of expiry of the period of first CTE granted subject to validity of EC if applicable.
- 2.2.6 The units where the CTE has earlier been granted as per provisions of policy notification dated 15.04.2014 and/ or extended upto the eligible period as prescribed in the said notification or less, those units will apply for renewal of CTE for remaining period as applicable as per provisions prescribed in this procedure in Para no. 2.1.5 plus another 02 years (Subject to validity of EC if applicable).
- 2.2.7 The facility for renewal of CTE can be availed for one term only subject to payment of requisite NOC/CTE fees. Such units will deposit requisite NOC/CTE fees for renewal of consent to establish only applicable for one time alongwith the application for auto renewal.
- 2.2.8 In case the unit fails to apply for renewal of CTE before 90 days of expiry of CTE and apply there after upto the date of expiry of CTE then 50% performance security deposited by the unit at the time of obtaining the first CTE, will be forfeited and such units will be required to deposit the forfeited amount of performance security along with application for renewal of CTE. In case of the units which fail to apply for renewal of CTE within the validity period of previous CTE, 100% performance security will be forfeited and direction will be issued to such units by the Board to stop the further construction and installation work of their project.

The units which fail to apply for renewal of CTE within validity period of previous CTE, shall apply afresh along with all relevant documents, NOC/CTE fees and fresh performance security required for grant of fresh CTE with documentary proof that they have not done any work for construction or installation of machinery after expiry of validity period of CTE.

Where ever it come to the notice of the Board at any stage that any unit, applied for extension of CTE or has been extended the CTE, has done any construction or machinery installation work after expiry of validity of CTE, legal action under the relevant provisions of Water Act, 1974 and/or Air Act, 1981 will be taken against such units in that case for such violation.

- 2.2.9 Inspection will not be carried out by the Board's officers for processing the applications for extension/renewal of CTE, except in the cases where any complaint or report has been received in the Board regarding any violation made by the unit.
- 2.2.10 Those units which have been granted CTE but do not want to continue the work for construction and installation of their project beyond the validity period of their CTE, shall submit an undertaking in this regard to the Board, at least 30 days prior to the date of expiry of previous CTE, on prescribed format given at **Annexure IX**, giving the detail about the status of their project constructed and established till the date of submission of such undertaking.

Such units will not start the work for further construction/ installation of their project, without obtaining prior CTE for remaining work of establishment of their project and shall apply for extension as per policy, as and when it is intended to resume the remaining construction/installation work of this project, alongwith the required documents prescribed for extension of CTE, CTE/NOC fees as applicable and self declaration to the effect that they have not done any work at site or construction or installation of machinery after expiry of validity of previous CTE granted by the Board. In case any violation in this regard come to the notice of the Board at any stage then CTE will be refused/cancelled beside taking legal action.

No fresh performance security will be required for such type of cases.

- 2.2.11 In case of building & construction projects or township and area development projects, where the validity period of license issued by Town & Country Planning Department expired after grant of CTE and applied for renewal/extension of CTE without renewal of such license, the CTE for such projects will be extended till the validity of Environmental Clearances of such projects, subject to submission of all required documents prescribed for renewal of CTE and subject to submission of proof regarding submission of their application to Town and Country Planning Department for renewal of their license, with one of the specific condition that the unit will not do any construction work of their project till the renewal of license from Town & Country Planning Department and the extension of CTE so granted will become null & void if such units fail to renew their license for their project from Town & Country Planning Department. The copy of extension of CTE so granted will also be forwarded to Director, Town & Country Planning Department for their information and necessary action.

2.3 Consent to Establish for Expansion of the industries/projects

- 2.3.1 No expansion in the existing Industrial/ Non-Industrial Sector/Project/Unit covered under consent management will be done without prior CTE of the Board.
- 2.3.2 For expansion of the existing Industrial/ Non-Industrial Sector/Project/Unit falling under Red, Orange and Green Categories, the application shall be submitted for Consent to Establish of the Board under Water Act, 1974 and Air Act, 1981 through the on-line portal of the HEPC in the prescribed form alongwith documents related to CTE for expansion projects as per checklist given in **Annexure-V**, applicable performance security as per the slab given at **Annexure-VI** and requisite NOC/CTE fee prescribed by the Board as per fees schedule available on the website of the Board. The

performance security and NOC/CTE fees should be deposited through online payment gateway.

- 2.3.3 The performance security and CTE fees for expansion projects shall be charged based on the cost of the expansion project.

In case the project proponent proposes to increase the production capacity within the existing plant without adding any investment cost, then the performance security and CTE fees shall be charged on the basis of capital investment cost of the existing plant.

- 2.3.4 Application shall be submitted by the authorized official of the industry/project, duly authorized by the owner/Board of directors / partners of the unit.
- 2.3.5 Inspection will not be carried out for processing the cases of CTE for Expansion of the Industrial/ Non-Industrial Sector/Project/Unit and cases of CTE for expansion will be decided on the basis of status of compliance of standards for discharge of Environmental Pollutants prescribed under EP Rules, 1986, for the existing plant of the unit supported with the latest analysis reports and valid consent to operate.
- 2.3.6 Period of CTE for expansion projects, shall be same as applicable for establishment of new units at the time of Ist CTE as well as renewal of CTE as prescribed in para no. 2.1 and 2.2 respectively.
- 2.3.7 For extension/renewal of CTE granted for expansion projects, the procedure prescribed in para no. 2.2, shall be applicable.

3. Procedure for Grant of Consent to Operate

3.1 First Consent to operate

- 3.1.1 The Industrial/ Non-Industrial Sector/Project/Unit falling under Red, Orange and Green Categories listed in **Annexure-I, II & III** respectively, after completing the construction and installation of their project with valid CTE, shall apply for 1st consent to operate of the Board before commissioning their proposed production/activities and even before starting the trial run of such activities/trial production, through the online portal of the HEPC in the prescribed form alongwith all documents, applicable for respective industrial sectors/projects, mentioned in the checklist given at **Annexure-X** and report on compliance of conditions of CTE and Environmental Clearance (if applicable) by uploading the same on the online portal. No documents are allowed to be submitted manually.
- 3.1.2 Application shall be submitted by the authorized official of the industry/project, duly authorized by the owner/Board of directors / partners of the unit.
- 3.1.3 Requisite consent fee, as prescribed by the Board from time to time, shall also be deposited by the units while applying for CTO, through

online payment gateway, as per schedule available on the website of the Board i.e. www.hspcb.gov.in.

- 3.1.4 The application shall be submitted for grant of CTO for a period, based upon the category of the project, as prescribed by the Board. However the units shall be at liberty to apply for consent to operate for lesser period also, by giving the justification for the same.
- 3.1.5 No separate trial consent will be granted and 1st consent to operate will include trial consent. The units can operate their projects only after obtaining prior CTO from Board.
- 3.1.6 At the time of obtaining 1st CTO, the industries will deposit the prescribed testing fees with the Board through online payment gateway for analyzing their samples of effluent/air emission/noise, as applicable, from the Board's laboratories. Analysis reports issued from the authorized laboratories will not be accepted for grant of first CTO.
- 3.1.7 Inspection of the industry will be carried out by the authorized officer/officers of the Board before commissioning of the production in the unit and before giving the 1st CTO, after approval from the Competent Authority, to ascertain the status regarding installation of pollution control measures/ devices undertaken at the time of obtaining the CTE, as well to assess their structural adequacy and to check the compliance of the other conditions of CTE and Environmental Clearance (if applicable), before deciding the cases of 1st CTO. The application for first CTO will be decided on the merits of the case and according to the compliance status ascertained by the Regional Officers after inspection of the unit.
- 3.1.8 In case the first CTO is refused then the performance security deposited by the unit at the time of obtaining the CTE will be forfeited and the unit will also not start its production or any of its activities at site.
- 3.1.9 The inspection of the unit will be carried out again, after grant of the 1st CTO, by the authorized officer (s) of the Board with prior approval of competent authority as per inspection policy within a period of 03 months after grant of 1st CTO for collection of samples of effluent/ air emissions/ noise, as applicable, to get the samples analyzed from the Board's Laboratories as per policy of the Board, in case sampling from the unit is required depending upon the process of the unit.
- 3.1.10 In case the analysis report of samples of Air/ effluent/ noise so collected, are found complying the standards prescribed by the Board or under EP Rules, 1986, the 1st CTO granted, will remain valid for the period for which it has been granted based upon the category of the project or as was demanded by the unit whichever is less but in case of failure of sample (s), the 1st CTO so granted will be revoked/ cancelled after following the due procedure, beside taking legal action against the unit and forfeiture of performance security

deposited by the unit at the time of obtaining the CTE, as per policy of the Board.

3.2 Period for consent to operate

3.2.1 Validity of period of consent to operate for different category of Industrial/ Non-Industrial Sector/Project/Unit under Water Act, 1974 and Air Act, 1981, will be as under:-

Industry/Project Category	Validity Period
Red Category	5 Years
Orange Category	10 Years
Green Category	15 Years

3.2.2 The units will be at liberty to deposit the full applicable consent fee for the whole prescribed period depending upon their category. However the units shall be at liberty to apply for consent to operate for lesser period also by giving justification for the same. The fees for consent to operate can also be deposited by the industries in installments as per time schedule given below :-

Sr. No.	Category	Validity period of consent	Time schedule
1	Red	05 years	For the First 03 years, at the time of filing of application and for the remaining 02 years before ending the 3 rd year.
2	Orange	10 Years	For the First 04 years, at the time of filing of application, for next 03 years before ending the 4 th year and for the remaining 03 years before ending the 7 th year.
3	Green	15 Years	For the first 05 years at the time of filing the application, for next 05 year before ending the 5 th year and for the remaining 05 year before ending the 10 th years.

3.2.3 In case of the units, who opted to pay consent fee in installments for obtaining CTO for longer period and fails to deposit the installment of consent fees within prescribed time limit, the CTO so granted will be revoked/cancelled for the remaining period for which consent fees will not be deposited, after following the due procedure.

3.2.4 In case the rates of consent fees are revised during the period of consent to operate and the unit has opted to deposit the consent fees in the installments then such units will have to deposit the consent fee at the revised / enhanced rates for the remaining period

from the date of revision of the consent fees. However, the units which have opted to deposit the full consent fees at the time of filing the application for consent to operate, will not be liable to pay the revised / enhanced consent fees in case the consent fee is enhanced during the period of consent to operate granted to those units.

- 3.2.5 The consent to operate granted shall have the validity ending as indicated in the table below:-

Sr. No.	Category	Validity month (up to)
1	Red	End of September
2	Orange	End of March
3	Green	End of December

3.3 Renewal of Consent to Operate

- 3.3.1 The Industrial/ Non-Industrial Sector/Project/Unit falling under Red, Orange and Green Categories listed in **Annexure-I, II & III** respectively, intending for renewal of the CTO from the Board, shall apply through the online portal of the HEPC, not earlier than 180 days and atleast 90 days before expiry of the validity period of previous CTO granted by the Board under Water Act, 1974 and Air Act, 1981, on prescribed Performa as per **Annexure-XI**, self certification and undertaking on compliance of conditions of previous consent to operate granted to the unit alongwith the requisite consent fees to be deposited through online payment gateway and the documents as mentioned in the checklist given at **Annexure-X**.
- 3.3.2 No documents are allowed to be submitted manually.
- 3.3.3 Application shall be submitted by the authorized official of the industry/project, duly authorized by the owner/Board of directors / partners of the unit.
- 3.3.4 The consent to operate will be renewed only in those cases where there is no change in the raw material, process, product, increase in overall capital investment cost on land, building, plant and machinery, production capacity and also in pollution load of the unit and will remain the same as declared in the original application for obtaining previous CTO.
- 3.3.5 The CTO will be renewed only for those units which are complying the standards prescribed for discharge of pollutants prescribed under EP Rules, 1986 and submitted all required documents and prescribed consent fees.
- 3.3.6 Renewal of CTO will not prevent the Board from taking appropriate action against the defaulting units including revoking the CTO, which will fail to comply with any of the conditions of the CTO or any relevant provisions of the Water Act, 1974 and Air Act, 1981.
- 3.3.7 If the Industrial/ Non-Industrial Sector/Project/Unit fails to apply before 90 days of the expiry of previous consent and applies 60 days before the expiry of previous consent, the unit shall have to pay

additional consent fee @ 50% of the consent fee notified under the Rules. Subsequently, if the unit fails to apply before 60 days of the expiry of previous consent and applies 30 days before the expiry of previous consent, then the unit will have to pay additional consent fee @ 100% of the consent fee applicable. If the unit fails to apply 30 days before the expiry of the previous consent, the unit will have to pay additional consent fee @ 200% of the consent fee applicable. Thereafter, the Board will take closure action under the provisions of Water Act, 1974/ Air Act, 1981 against such units for not having the valid consent to operate.

- 3.3.8 In, case the unit apply for renewal of CTO after the date of expiry of consent period or after taking the penal action as prescribed above then such applications will be entertained only if such units deposit consent fees for the longer period as per the policy of the Board depending upon the category of the unit alongwith the additional fees @ 300% of the consent fees prescribed for one year alongwith normal consent fees for subsequent years.
- 3.3.9 There will be no requirement of inspection of industries at the time of renewal of CTO. However such units will be required to submit the analysis reports of effluent, air emissions and noise levels, as applicable, from all sources issued from any of the recognized laboratories or from any of the Board's Laboratory, not more than 03 months old, showing the compliance of prescribed standards, with self certification and undertaking for compliance of the relevant provisions of Acts/Rules as applicable and adherence to the prescribed standards alongwith latest Mandatory Inspection report / analysis reports conducted by the team of officer of the Board and required documents.
- 3.3.10 The unit will be at liberty to get their samples of effluent/air emissions/noise, analyzed from Board's laboratories, for the purpose of renewal of consent to operate. In that case, the inspection will be carried out for the purpose of this sampling by the authorized officer (s) of the Board only after taking prior permission from the Competent Authority as per inspection policy of the Board.

3.4 Procedure for obtaining Consent to Operate (CTO) by the Industrial/ Non-Industrial Sector/Project/Unit already existing and operating before 14.07.2016 which were not covered previously under consent management as per notification dated 15.04.2014 amended from time to time or earlier but have been covered under consent management first time w.e.f. 14.07.2016 as per revised categorization of industrial sectors for consent management.

- 3.4.1 The Industrial/ Non-Industrial Sector/Project/Unit already existing and operating before 14.07.2016 which were not covered previously under consent management as per notification dated 15.04.2014 amended from time to time or earlier but have been covered under consent management first time w.e.f. 14.07.2016 in view of revised categorization of industrial sectors for consent management as per order issued vide Ends. No. HSPCB/PLG-135/2016/546-572 dated 14.07.2016, vide order Endst. No. HSPCB/PLG-171/2017/4081-4106 dated 19.05.2017 and Endst. No. HSPCB/PLG-171/2017/4295-4320 dated 08.06.2017, shall not require CTE and will obtain CTO directly and apply for the same to the Board through online portal of HEPC in the prescribed form alongwith documents as mentioned in the check list given at **Annexure-XII** and requisite consent fee prescribed by the Board to be deposited through online payment gateway as per fees schedule available on the website of the Board i.e. hspcb.gov.in.
- 3.4.2 The application shall be submitted for grant of CTO for a period based upon the category of the project as prescribed by the Board. However the units shall be at liberty to apply for consent to operate for lesser period also, by giving the justification for the same.
- 3.4.3 These units will also be at liberty to deposit the applicable fee for consent to operate as per provisions given in Para No. 3.2.2 of this procedure.
- 3.4.4 These units will deposit the prescribed testing fees with the Board for analyzing their samples of effluent/air emission/noise, as applicable, only from the Board's laboratories, for obtaining the first CTO.
- 3.4.5 Inspection of these units applying for CTO will be carried out by the authorized officers of the Board after obtaining prior permission from the competent authority to verify and process the applications for CTO and for collection of the samples of effluent/air emissions/noise, as required.
- 3.4.6 Consent to operate shall be granted only in those cases where all the applicable documents as mentioned in the checklist are submitted and have installed the required and adequate pollution control measures and the standards prescribed by the HSPCB or under EP Rules, 1986 for discharge of environmental pollutants has been complied with.

4. Competent Authority for deciding the applications for CTE & CTO.

- 4.1 The CTE and CTO shall be granted or refused on the merits of the case after examination, by the competent authority as per powers delegated by the Board from time to time and the approval certificates bearing digital signatures of the authorized officer, shall be issued through online system which can be downloaded by the applicants from the online portal.
- 4.2 Chairman of the Board has over all and full powers for deciding the application for CTE as well as CTO.
- 4.3 All Regional Officers of the Board have been delegated powers for grant/refusal of CTE and CTO under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, in their respective area of jurisdiction, vide order Endst. No. HSPCB/PLG-139/2016/5814-5839 dated 02.03.2016 and vide order Endst. No. HSPCB/2017/2657-2681 dated 25.01.2017 for Red, Orange and Green category of Industrial/ Non-Industrial Sector/Project/Unit having investment cost upto Rs. 10 crore or CLU cases upto 1 acre in conforming area.
- 4.4 All the cases of the Industrial/ Non-Industrial Sector/Project/Unit of Red, Orange and Green category, having investment cost more than Rs. 10 crore or CLU cases more than 1 acre in conforming area, which are submitted through the online portal of HEPC for grant of consent to establish and consent to operate of the Board under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, shall be decided by the officer of the Board on deputation with EEC/HEPC and delegated with such powers by the HSPCB for grant/refusal of CTE/CTO.

5. Requirement of Sampling and submission of analysis reports

- 5.1 The Industrial/ Non-Industrial Sector/Project/Unit covered under consent management, will submit analysis reports of effluent/air emissions/noise levels of DG sets, as applicable, only from the Board's laboratories at the time of obtaining 1st CTO and thereafter the industries will be at liberty to get their samples analyzed from other Govt./Semi Govt./Private laboratories recognized by Board for the purpose of renewal of CTO.
- 5.2 In the case of Mandatory Inspections, court matters, re-sampling and complaints, the samples will be analyzed from Board Laboratories.
- 5.3 The Ambient Air Quality reports will be required only in the cases of specific complaints or where there are specific directions from CPCB/MoEF&CC or from any other competent authority or where any court of law has issued direction in this regard.
- 5.4 In case water is used only for cooling purpose and being circulated completely, there would be no requirement of analysis reports of such cooling water.
- 5.5 The units which have installed Effluent Treatment Plants/ Sewage Treatment Plants and utilizing the treated effluent for agriculture/horticulture purpose within their premises or recycling/reusing in their process of manufacturing, shall also submit the analysis reports of the samples of effluent from inlet and outlet of their ETPs/STPs and from final outlet (s) of the units, if these are different.
- 5.6 The standards prescribed under environmental laws by MoEF&CC/ CPCB are followed by the Board. Further, it is clarified that the standards to be prescribed from time to time under environmental laws by MoEF&CC/CPCB shall also be deemed to be the standards of Board. Provided that in case any stringent parameters will be prescribed by the Board on any subject where upon parameters are also provided by MoEF&CC/CPCB, the standards prescribed by the Board will be followed.
The general standards prescribed under EP Rules, 1986 (as amended) shall be applicable on the industries for which specific standards are not prescribed.

6. Action against Violators

- 6.1 In case the industry is found creating such conditions that generate any type of pollution in excess of the prescribed standards or if there is any objection/ complaint received from the surrounding community & if on verification it is found that such objection/ complaint has some substance even after grant of CTE/CTO by the Board, the Board shall be at liberty to revoke/withdraw/cancel the CTE/CTO issued to such units & take legal action against such units under the provisions of the Water Act 1974, Air Act 1981 and the Environment (protection) Act, 1986, as considered appropriate.
- 6.2 Grant or renewal of CTE and CTO does not prevent the Board from revoking of those CTE and CTO including taking appropriate action against those defaulting units, where CTE or CTO has been obtained or got extended on

the basis of wrong declaration or false documents and also who fail to comply with any of the conditions of CTE granted to such units or any relevant provisions of Water Act, 1974 and Air Act, 1981 beside forfeiture of performance security deposited by the unit for obtaining CTE.

This consent procedure shall come in to force with immediate effect.

Dated: _____

Chairman

List of Red Category of Industrial/ Non-Industrial Sectors/Projects

Sr. No.	Industrial/ Non-Industrial Sector/Project/Unit
1.	Isolated storage of hazardous chemicals (as per schedule of manufacturing, storage of hazardous chemicals rules ,1989 as amended)
2.	Automobile Manufacturing (integrated facilities)
3.	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Spent cleared metal catalyst containing copper,, Spent cleared metal catalyst containing zinc,,
4.	Manufacturing of lubricating oils ,grease and petroleum based products
5.	DG Set of capacity \geq 5 MVA
6.	Industrial carbon including electrodes and graphite blocks, activated carbon, carbon black
7.	Lead acid battery manufacturing(excluding assembling and charging of lead-acid battery in micro scale)
8.	Phosphate rock processing plant
9.	Power generation plant [except Wind and Solar renewable power plants of all capacities and Mini Hydel power plant of capacity <25MW]
10.	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Spent catalyst containing nickel, cadmium, Zinc, copper, arsenic, vanadium and cobalt,
11.	Processes involving chlorinated hydrocarbons
12.	Sugar (excluding Khandsari)
13.	Fibre glass production and processing (excluding moulding)
14.	Fire crackers manufacturing and bulk storage facilities
15.	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Dismantlers Recycling Plants --Components of waste electrical and electronic assembles comprising accumulators and other batteries included on list A, mercury-switches, activated glass cullets from cathode-ray tubes and other activated glass and PCB-capacitors, or any other component contaminated with Schedule 2 constituents (e.g. cadmium, mercury, lead, polychlorinated biphenyl) to an extent that they exhibit hazard characteristics indicated in part C of this Schedule.
16.	Milk processes and dairy products (large, medium scale and integrated projects)
17.	Phosphorous and its compounds
18.	Pulp & Paper (waste paper based without bleaching process to manufacture Kraft paper)
19.	Coke making , liquefaction, coal tar distillation or fuel gas making
20.	Manufacturing of explosives, detonators, fuses including management and handling activities
21.	Manufacturing of paints varnishes, pigments and intermediate (excluding blending/mixing)
22.	Organic Chemicals manufacturing
23.	Airports and Commercial Air Strips having discharge of 100 KLD or more

Sr. No.	Industrial/ Non-Industrial Sector/Project/Unit
24.	Asbestos and asbestos based industries
25.	Basic chemicals and electro chemicals and its derivatives including manufacturing of acid
26.	Cement
27.	Chlorates, per-chlorates & peroxides
28.	Chlorine, fluorine, bromine, iodine and their compounds
29.	Dyes and Dye- Intermediates
30.	Health-care Establishment as defined in BMW Rules, having discharge of 100 KLD or more with or without incinerator
31.	Hotels having overall waste-water generation @ 100 KLD and more or having 3 star and above or having 100 rooms and above
32.	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Lead acid battery plates and other lead scrap/ashes/residues not covered under Batteries (Management and Handling) Rules, 2001. [* Battery scrap, namely: Lead battery plates covered by ISRI, Code word "Rails" Battery lugs covered by ISRI, Code word "Rakes". Scrap drained/dry while intact, lead batteries covered by ISRI, Code word "rains".
33.	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Integrated Recycling Plants --Components of waste electrical and electronic assembles comprising accumulators and other batteries included on list A, mercury-switches, activated glass cullets from cathode-ray tubes and other activated glass and PCB-capacitors, or any other component contaminated with Schedule 2 constituents (e.g. cadmium, mercury, lead, polychlorinated biphenyl) to an extent that they exhibit hazard characteristics indicated in part C of this Schedule.
34.	Manufacturing of glue and gelatin
35.	Mining and ore beneficiation
36.	Nuclear power plant
37.	Pesticides (technical) (excluding formulation)
38.	Photographic film and its chemicals
39.	Railway locomotive work shop/Integrated road transport workshop/Authorized service centers having discharge of 100 KLD or more
40.	Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring
41.	Chlor Alkali
42.	Ship Breaking Industries
43.	Oil and gas extraction including CBM (offshore & on-shore extraction through drilling wells)
44.	Industry or process involving metal surface treatment or process such as pickling/ electroplating/paint stripping/ heat treatment using cyanide bath/ phosphating or finishing and anodizing / enamellings/ galvanizing
45.	Tanneries
46.	Ports and harbour, jetties and dredging operations
47.	Synthetic fibers including rayon ,tyre cord, polyester filament yarn
48.	Thermal Power Plants
49.	Slaughter house (as per notification S.O.270(E)dated 26.03.2001)and meat

Sr. No.	Industrial/ Non-Industrial Sector/Project/Unit
	processing industries, bone mill, processing of animal horn, hoofs and other body parts
50.	Aluminium Smelter
51.	Copper Smelter
52.	Fertilizer (basic) (excluding formulation)
53.	Iron & Steel (involving processing from ore/ integrated steel plants) and or Sponge Iron units
54.	Pulp & Paper (waste paper based units with bleaching process to manufacture writing & printing paper)
55.	Zinc Smelter
56.	Oil Refinery (mineral Oil or Petro Refineries)
57.	Petrochemicals Manufacturing (including processing of Emulsions of oil and water)
58.	Pharmaceuticals including basis drugs
59.	Pulp & Paper (Large-Agro + wood) , Small Pulp & Paper (agro based-wheat straw/rice husk)
60.	Distillery (molasses / grain / yeast based)
61.	Induction Furnace clubbed with AOD Furnace
62.	Synthetic detergents and soaps having waste water generation more than 100 KLD (excluding formulation)
63.	Automobile servicing, repairing and painting having waste water generation more than 100 KLD (excluding only fuel dispensing)
64.	Building and construction projects having waste water generation more than 100 KLD irrespective of their built-up area
65.	Ceramics and Refractories having coal consumption more than 12 MT per day
66.	Fermentation industry including manufacture of yeast, beer, distillation of alcohol (Extra Neutral Alcohol) having discharge > 100 KLD
67.	Lead metal extraction involving different furnaces through melting, refining, re-processing, casting and alloy-making
68.	Industry or processes involving foundry operations having capacity of 5 MT/hr. and more.
69.	Manufacturing of lead glass
70.	Non-alcoholic beverages (soft drink) & bottling of alcohol/non alcoholic products having waste-water generation > 100 KLD.
71.	Vegetable oil manufacturing including solvent extraction and refinery /hydrogenated oils having waste-water generation more than 100 KLD
72.	Parboiled Rice Mills having waste-water generation > 100 KLD or fuel consumption > 12 MTD or both.
73.	Common treatment and disposal facilities (CETP, TSDF, E-waste recycling, CBMWTF, effluent conveyance project, incinerator, solvent/acid recovery plant, MSW sanitary land fill site
74.	Sewage treatment plants having capacity 100 KLD or more
75.	Industrial estates/ parks / complexes/ areas/ export processing zones/ SEZs/ Biotech parks/ leather complex
76.	Units engaged in the activities of handling and management of Hazardous Waste as defined in Hazardous and other Wastes (M & TM) Rules, 2016, other than those covered under any of the category of industrial sectors, such as use, treatment, processing, recovery, pre-processing, co-processing,

Sr. No.	Industrial/ Non-Industrial Sector/Project/Unit
	utilization etc. of the hazardous and other wastes
77.	Recycling of used lead acid batteries
78.	Lithium Ion battery manufacturing units or assembling of Lithium Ion batteries with or without charging, having overall liquid waste generation of 100 KLD or more irrespective of quantity of fuel used or the projects having overall liquid waste generation less than 100 KLD but having daily fuel consumption above 12 MT/day
79.	Railway Stations (Waste Water Generation \geq 100 KLD)

List of Orange Category of Industrial/ Non-Industrial Sector Sectors/Projects

Sr. No.	Industrial/ Non-Industrial Sector Sector/Project
1.	Dismantling of rolling stocks (wagons/ coaches)
2.	Bakery and confectionery units with production capacity > 1 TPD. (With ovens / furnaces)
3.	Chanachur and laddoo from puffed and beaten rice(muri and shira) using husk fired oven
4.	Coated electrode manufacturing
5.	Compact disc computer floppy and cassette manufacturing / Reel manufacturing
6.	Flakes from rejected PET bottle
7.	Food and food processing including fruits and vegetable processing
8.	Jute processing without dyeing
9.	Manufacturing of silica gel
10.	Manufacturing of tooth powder, toothpaste, talcum powder and other cosmetic items
11.	Printing or etching of glass sheet using hydrofluoric acid
12.	Silk screen printing, sari printing by wooden blocks
13.	Synthetic detergents and soaps(excluding formulation)
14.	Thermometer manufacturing
15.	Cotton spinning and weaving (medium and large scale)
16.	Almirah, Grill Manufacturing (Dry Mechanical Process)
17.	Aluminium & copper extraction from scrap using oil fired furnace (dry process only)
18.	Automobile servicing, repairing and painting having quantity of waste water generation up to 100 KLD (excluding only fuel dispensing)
19.	Ayurvedic and homeopathic medicine
20.	Brickfields (excluding fly ash brick manufacturing using lime process)
21.	Building and construction projects having quantity of waste water generation 10 KLD to 100 KLD irrespective of their built-up area
22.	Ceramics and Refractories having coal consumption upto 12 MT per day
23.	Coal washeries
24.	Dairy and dairy products (small scale)
25.	DG set of capacity >1MVA but < 5MVA
26.	Dry coal processing, mineral processing, industries involving ore sintering, pelletisating, grinding & pulverization
27.	Fermentation industry including manufacture of yeast, beer, distillation of alcohol having quantity of waste water discharge upto 100 KLD (Extra Neutral Alcohol)
28.	Ferrous and Non- ferrous metal extraction involving different furnaces through melting, refining, re-processing, casting and alloy-making
29.	Fertilizer (granulation / formulation / blending only)
30.	Fish feed, poultry feed and cattle feed
31.	Fish processing and packing (excluding chilling of fishes)
32.	Forging of ferrous and non- ferrous metals (using oil and gas fired furnaces)

Sr. No.	Industrial/ Non-Industrial Sector Sector/Project
33.	Formulation/pelletization of camphor tablets, naphthalene balls from camphor/naphthalene powders.
34.	Glass ceramics, earthen potteries and tile manufacturing using oil and gas fired kilns, coating on glasses using cerium fluorides and magnesium fluoride etc.
35.	Gravure printing, digital printing on flex, vinyl
36.	Heat treatment using oil fired furnace (without cyaniding)
37.	Hot mix plants
38.	Hotels (< 3 star) or hotels having > 20 rooms and less than 100 rooms or having quantity of waste water discharge less than 100 KLD.
39.	Ice cream
40.	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Paint and ink Sludge/residues
41.	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Brass Dross ,, Copper Dross,, Copper Oxide Mill Scale,, Copper Reverts, Cake & Residues,, Waste Copper and copper alloys in dispersible form,, Slags from copper processing for further processing or refining ,, Insulated Copper Wire,, Scrap/copper with PVC sheathing including ISRI-code material namely "Druid" ,, Jelly filled Copper cables ,, Zinc Dross-Hot dip Galvanizers SLAB,, Zinc Dross-Bottom Dross,, Zinc ash/Skimming arising from galvanizing and die casting operations,, Zinc ash/Skimming/other zinc bearing wastes arising from smelting and refining,, Zinc ash and residues including zinc alloy residues in dispersible from ,,
42.	Industry or processes involving foundry operations having capacity of foundry operations less than 5 MT per hr.
43.	Lime manufacturing (using lime kiln)
44.	Liquid floor cleaner, black phenyl, liquid soap, glycerol mono-stearate manufacturing
45.	Manufacturing of glass
46.	Manufacturing of iodized salt from crude/ raw salt
47.	Manufacturing of mirror from sheet glass
48.	Manufacturing of mosquito repellent coil
49.	Manufacturing of Starch/Sago
50.	Mechanized laundry using oil fired boiler
51.	Modular wooden furniture from particle board, MDF< swan timber etc, Ceiling tiles/ partition board from saw dust, wood chips etc., and other agricultural waste using synthetic adhesive resin, wooden box making (With boiler)
52.	New highway construction project
53.	Non-alcoholic beverages(soft drink) & bottling of alcohol/non alcoholic products having quantity of waste water generation up to 100 KLD
54.	Paint blending and mixing (Ball mill)
55.	Paints and varnishes (mixing and blending)
56.	Ply wood manufacturing (including Veneer and laminate) using the fuel such as wood or coal or any other authorized fuel with or without resin plant
57.	Potable alcohol (IMFL) by blending, bottling of alcohol products
58.	Printing ink manufacturing
59.	Printing press

Sr. No.	Industrial/ Non-Industrial Sector Sector/Project
60.	Reprocessing of waste plastic including PVC
61.	Rolling mill (oil or coal fired) and cold rolling mill
62.	Spray painting, paint baking, paint shipping
63.	Steel and steel products using various furnaces like blast furnace /open hearth furnace/induction furnace/arc furnace/submerged arc furnace /basic oxygen furnace /hot rolling reheated furnace
64.	Stone crushers
65.	Surgical and medical products including prophylactics and latex
66.	Teflon based products
67.	Thermocol manufacturing (with boiler)
68.	Tobacco products including cigarettes and tobacco/opium processes
69.	Transformer repairing/ manufacturing (dry process only)
70.	Tyres and tubes vulcanization/ hot retreating
71.	Vegetable oil manufacturing including solvent extraction and refinery /hydrogenated oils without waste water generation or having quantity of waste water generation up to 100 KLD
72.	Wire drawing and wire netting
73.	Dry cell battery (excluding manufacturing of electrodes) and assembling & charging of acid lead battery on micro scale
74.	Pharmaceutical formulation and for R & D purpose (For sustained release/ extended release of drugs only and not for commercial purpose)
75.	Synthetic resins
76.	Synthetic rubber excluding molding
77.	Cashew nut processing
78.	Coffee seed processing
79.	Parboiled Rice Mills having quantity of waste water generation up to 100 KLD or fuel consumption up to 12 MTD or both
80.	Foam manufacturing
81.	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Used Oil - As per specifications prescribed from time to time.
82.	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Waste Oil ---As per specifications prescribed from time to time.
83.	Producer gas plant using conventional up drift coal gasification (linked to rolling mills glass and ceramic industry refectories for dedicated fuel supply)
84.	Health care establishments (As defined in BMW Rules) having waste water generation less than 100 KLD without incinerator
85.	Airport and commercial air strips having discharge less than 100 KLD
86.	Railway locomotive workshop/Integrated road transport workshop/Authorized service centers (having waste-water generation < 100 KLD)
87.	Manufacturing of pasted veneers using coal/wood scrap boiler or thermic fluid heater and by sun drying
88.	Cardboards and Millboards
89.	Strawboards
90.	Formulation of pesticides/ insecticides
91.	Recycling / Pyrolysis plants of waste pneumatic tyres/tyre scrap

Sr. No.	Industrial/ Non-Industrial Sector Sector/Project
92.	Screening plants
93.	Surgical cotton industries
94.	Inorganic Chemical Compounds such as Chlorides/Sulphates/Sulphites/Niterates/Oxides/Flourides/ Stearates of metals/Cations
95.	Sodium and other silicates manufacturing
96.	Cotton coated fabrics including printing and lamination (Rexene)
97.	Friction dust
98.	Brake lining/ Disc brake pad
99.	Chlorinated paraffin wax/plasticizers
100.	Sewage treatment plants having capacity 10 KLD or more but less than 100 KLD
101.	Infrastructure development projects having overall liquid Waste generation 100 KLD or more
102.	Dismantling of E-Waste
103.	Flour mills generating trade effluent
104.	Distilled water units using boiler or furnace as heating source
105.	Construction and Demolition (C&D) Waste processing and recycling units
106.	Garment/ Apparel manufacturing units having only garment washing, with or without boiler except bleaching, dyeing, printing, coloring
107.	Lithium Ion battery manufacturing units or assembling of Lithium Ion batteries with or without charging, having overall liquid waste generation of 100 KLD and daily consumption of coal/fuel less than 12 MT/day or without use of any fuel in the process
108.	Railway Stations (Waste Water Generation ≥ 10 KLD but < 100 KLD)
109.	Scrapping Centers (for end of life of vehicles and other scraps such as plant and machineries, structural material, railway coaches and wagons etc.) a. Collection, de-pollution, dismantling centres and shredding centres b. Collection, de-pollution and dismantling centres c. shredding centres (can include white goods/other scraps also)
110.	Compressed/refined bio-gas production for bio-degradable wastes
111.	Dairy Farm having 15 animals and above (Stand alone or isolated)
112.	Gaushalas (having waste water generation > 100 KLD)



(See Rule 36)

Report No. **5,450**

Type of Sample : **Legal**

Dated : 27-May-22

I hereby, certify that I Neeraj Bala Board Analyst, duly appointed under sub section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974), received a sample on the 14 day of May-2022 collected by Naresh Kumar, AEE on dated 13-May-22 for analysis.

A sample of M/s SPS Bio Chem Pvt. Ltd.
Damla
Yamuna Nagar

Further certify that I have analysed the above mentioned sample on 14-May-22 to 27-May-22 and declare the result of analysis to be as follows : -

S. No.	ParameterName	Results			
		Result	Result	Limit	Method
1.	Sample Code	8095			
2.	Sample Collected from	Onland Effluent			
3.	Apearance	Blackish			
4.	Odour	Bad			
5.	pH value	6.48			
6.	BOD(3 days at 27°C) mg/l	22000.0			
7.	COD (mg/l)	168000.0			
8.	Total Suspended Solids (mg/l)	3480.0			
9.	Oil and grease (mg/l)	22.5			
10.	Conductivity (μ S/cm)	35060.0			

Method of Testing As per relevant part of IS: 2488 (PartI-IV) and Standard method for the examination of Water & Waster Water APHA (23rd edition)

The condition of the seals, listening and container on receipt was as follows : -

Container had its seal found intact and in order, slip on the container had the signature of the representative of the industry and the Board

Signed this 27-May-22

Haryana State Pollution Control Board's Central Laboratory
SCO-115, 1st & 2nd Floor Sec-25, Panchkula, Haryana

To
The Member Secretary,
Haryana State Pollution Control Board
C-11, Sec-6, Panchkula, Haryana

Neeraj Bala
BOARD ANALYST

CC to Regional Office Yamuna Nagar

The test report relate only to the particular sample submitted for testing

2022(1)

Annexure-R-3

HARYANA STATE POLLUTION CONTROL BOARD

C-11 Sector-6, Panchkula

Ph - 0172- 577870-73, Fax No. 2581201

E-mail- hspcbho@gmail.com

Website: hspcb.gov.in

CLOSURE ORDER

Whereas, M/s SPS Bio Chem Pvt. Ltd., Village Damla, Yamuna Nagar has been found to be established & involved in the manufacturing of CBG (Compressed Bio Gas), which is covered under Orange category as per the categorization of Haryana State Pollution Control Board;

Whereas the unit was inspected by field officer, Sh. Naresh Kumar, AEE on 13.05.2022 in the presence of the Duty Magistrate Sh. Deepak, Municipal Engineer, Municipal Corporation, Yamuna Nagar deputed for the inspection by the District Magistrate Yamuna Nagar, in compliance of CM Window Complaint No. CMOFF/N/2022/037666 dated 08.04.2022 received from Sh. Sumit Kumar Saini, Village Damla, Yamuna Nagar. Also, a similar complaint was received through District Level Grievance Monitoring Committee, District Yamuna Nagar. During the inspection, the following shortcomings were observed:

1. Unit was operating without having obtained prior CTE & CTO from the Board.
2. Unit found to have procured huge quantity of press mud of sugar mill i.e. raw material for product and stored un-scientifically at site in the shape of big heaps and without any pollution control arrangement. As the press mud of sugar mill is bio-degradable product and if not used timely, it may cause huge effluent seepage and significant air pollution in the sense of foul smell due to bio-degradation. Such effluent generated due to bio-degradation or otherwise have high water pollution load and if not handled properly may cause land and water pollution. At site, it was observed that the effluent generated and coming from such storage of press mud of sugar mill is being spread on open land and causing land pollution and underground water pollution as such effluent percolates to underground water. Moreover, the bio-degradation of such press mud of sugar mill may cause air pollution at site which affects surrounding areas up to a distance of 3 Km or more, as foul smell.
3. As per analysis report issued by the Board lab vide no. 5450 dated 27.05.2022, the following parameters were exceeding the prescribed limits:-

Sr. No.	Parameter	Results	Prescribed Limit
1.	pH	5.48	5.5-9.0
2.	BOD	22000	30.0
3.	COD	168000	250.0
4.	TSS	3480	100.0
5.	Oil & grease	22.5	10.0
6.	conductivity	3507	---

✓ *David*
15/6/22
(COPY RECEIVED)

15/06/2022

022(1)

Whereas, a show-cause notice for closure under section 31-A of the Air Act, 1981 & 33-A of the Water Act, 1984 was issued by the Regional Officer, Yamuna Nagar vide his letter no. HSPCB-180003/14/2022 dated 15.05.2022 and the unit has submitted reply on 02.06.2022 but it was not found satisfactory;

Whereas, the Regional Officer, Yamuna Nagar vide his letter no. 3482 dated 08.06.2022 has recommended for taking closure action against the unit under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 & 33-A of the Water (Prevention & Control of Pollution) Act, 1974 which has been examined and it has been found that the unit has violated the provisions of the Air (Prevention & Control of Pollution) Act, 1981 & the Water (Prevention & Control of Pollution) Act, 1974 as mentioned above;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 & 33-A of the Water (Prevention & Control of Pollution) Act, 1974 it is hereby ordered to close down the operation of the above said unit M/s SPS Bio Chem Pvt. Ltd., Village Damla, Yamuna Nagar by sealing its plant, machinery, DG sets along with disconnection of the electric supply with immediate effect.

In addition to above, it is also intimated that non-compliance with the directions issued under section 33-A & 31-A is an offence under the provision of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 respectively.

**Dated Panchkula, the
10/06/2022
an, HSPCB**

Chair

CC:

A copy of the above is forwarded to the following for information and necessary action:-

1. The PS to CM, Haryana.
2. The Deputy Commissioner, Yamuna Nagar.
3. The Regional Officer, Yamuna Nagar. He is directed to ensure the compliance of closure order immediately and to submit a compliance report in this regard within 03 days positively and to initiate prosecution action against the unit for violation and to recommend the case for imposing Environment Compensation to this office complete in all respect within 07 days.
4. Executive Engineer, Uttar Haryana Bijli Vitran Nigam (UHBVN), Operation Division, Village Damla Distt. Yamuna Nagar. He is directed to disconnect the electric supply of the above said project of the unit immediately and submit compliance report within 03 days positively.
5. M/s SPS Bio Chem Pvt. Ltd., Village Damla, Yamuna Nagar.

Signed by Sanjiv Kumar

Date: 13-06-2022 09:36:58

Reason: Approved



Regional Office, Yamuna Nagar Region
Haryana State Pollution Control Board
 S.C.O. No- 131, Sector -17, HUDA, Jagadhari, Yamuna
 Nagar Website - www.hspcb.gov.in E-Mail -
 hspcbroyr@gmail.com Contact No. 01732-268137,
 237840

 To

The Chairman,
 Haryana State Pollution Control Board,
 Panchkula.

Kind Attention:- Sh. Sanjeev Kumar, SEE, Coordination CELL(HQ)

**Sub: - Compliance report of Closure order of M/s SPS Bio Chem Pvt. Ltd.,
 Village Damla, Yamuna nagar.**

Please refer to the Head office File No.HSPCB-080002(0018)/3/2022-
 COORDINATION CELL-HSPCB I/118371/2022(1) dated 13.06.2022

In this connection, it is submitted that in compliance of closure order issued by the Head office File No.HSPCB-080002(0018)/3/2022-COORDINATION CELL-HSPCB I/118371/2022(1) dated 13.06.2022 against the unit M/s SPS Bio Chem Pvt. Ltd., Village Damla, Yamuna nagar the site was visited by concerned field officer Sh. Naresh Kumar, AEE on dated 15.06.2022 and further closure order were complied. The copy of compliance report alongwith photographic proof are enclosed herewith.

DA: Site photographs and copy of compliance report.

Nirmal Digitally signed
 by Nirmal Kumar
 Date: 2022.06.16
 12:12:26 +05'30'
Kumar
Regional Officer
Yamuna Nagar

A copy of the above is forwarded to the following:-

1. Worthy Deputy Commissioner, Yamuna Nagar for information please.
2. Executive Engineer, Uttar Haryana Bijli Vitran Nigam (UHBVN), Operation Division, Jagadhri, District Yamuna Nagar for Disconnection of Electricity supply (**copy of closure order is attached**).

**Compliance Report of Closure Order Passed By
Haryana State Pollution Control Board, Panchkula**

In compliance of HO order Endst.No I/1183.71/2022(1)
Dt. 13/06/2022 issued by the Chairman, Haryana State Pollution Control
Board, Panchkula under Section 31-A of the Air Act, 1981/ 33-A of Water
Act, 1974 of the unit
M/s. SPS Bio Chem Pvt. Ltd. Village Damla, YNGR has
been visited on 15/06/2022 to close down the above said unit by the
following officers:-

1. NARESH KUMAR, AES
 2. BHAGWAN DASS DRIVER
 3. RUPINDER SINGH FA
- The representative of the unit Sh. S. David, Mgr.....

was present & copy of closure order has been delivered to him. After giving
the time for completion of running process, the plant & machinery as per
detail below has been sealed to close down the above said unit.

1. Closure Order handed over to the unit representative
2. mentioned above and directed to stop construction
3. activity and installation of Ind. Shed also directed
4. to lift all the press mud immediately. Also there
5. is no machinery, which is to be sealed.
- 6.

Sh. S. David, Mgr..... the representative of the unit who
is present at the time of sealing & closing down the polluting process of the
unit, has not shown any stay order of the court in this regard. However the
industry remains in the possession of its owner. They will be themselves
responsible watch & ward of the industry.

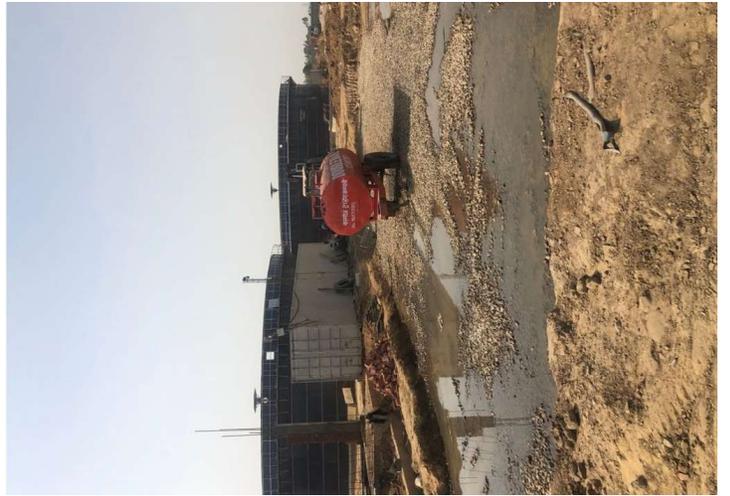
Signature of the rep.

of the unit

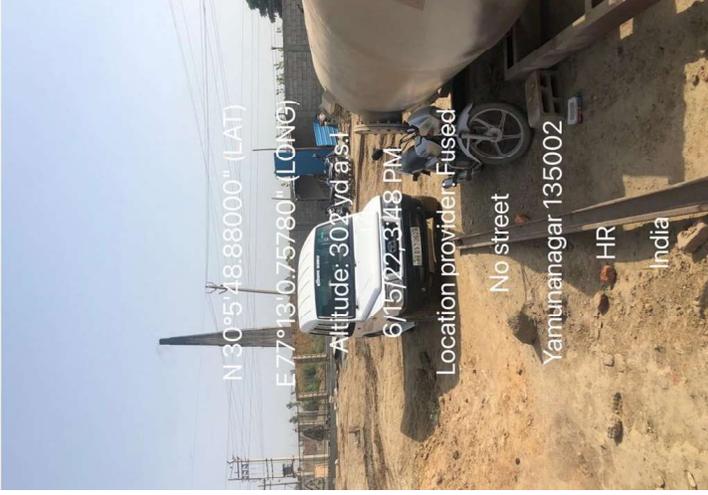
Impression of the seal

Officers of the Board

DA/ Photographs taken
at site attached
herewith.









SPS BIO-CHEM

The Power of Thinking Future Pvt. Ltd.

Annexure-R-5

Ref. No. SPS BIO-CHEM/DIR/2022-23/34

Dated-18th July 2022

To,

Mr. Nirmal Kumar
Regional Officer,
Haryana State Pollution Control Board (HSPCB)
Yamuna Nagar.

File please

18/07/22

[Signature]

Reg : Closure Order (File No. HSPCB-080002(0018)/3/2022-COORDINATION CELL-
HSPCBI/120342/2022 issued on 23rd June 2022 by HSPCB

Dear Sir,

This is in continuation of our letter bearing no. SPSBIO-CHEM/DIR/2022-23/33 dated 04.07.2022 addressed to the worthy Chairman, HSPCB with copy thereof endorsed to your good office. As committed in our said letter dated 04.07.2022 regarding 'disposing off the Press Mud stored outside the plant facility' within least possible time, it is informed that we have cleared the entire site of press-mud. The photographs showing the clear site are enclosed herewith for your kind perusal. We are further in the process of restoring the site by carrying out plantations etc.

The aforesaid is for your kind information and record.

Thanking you,

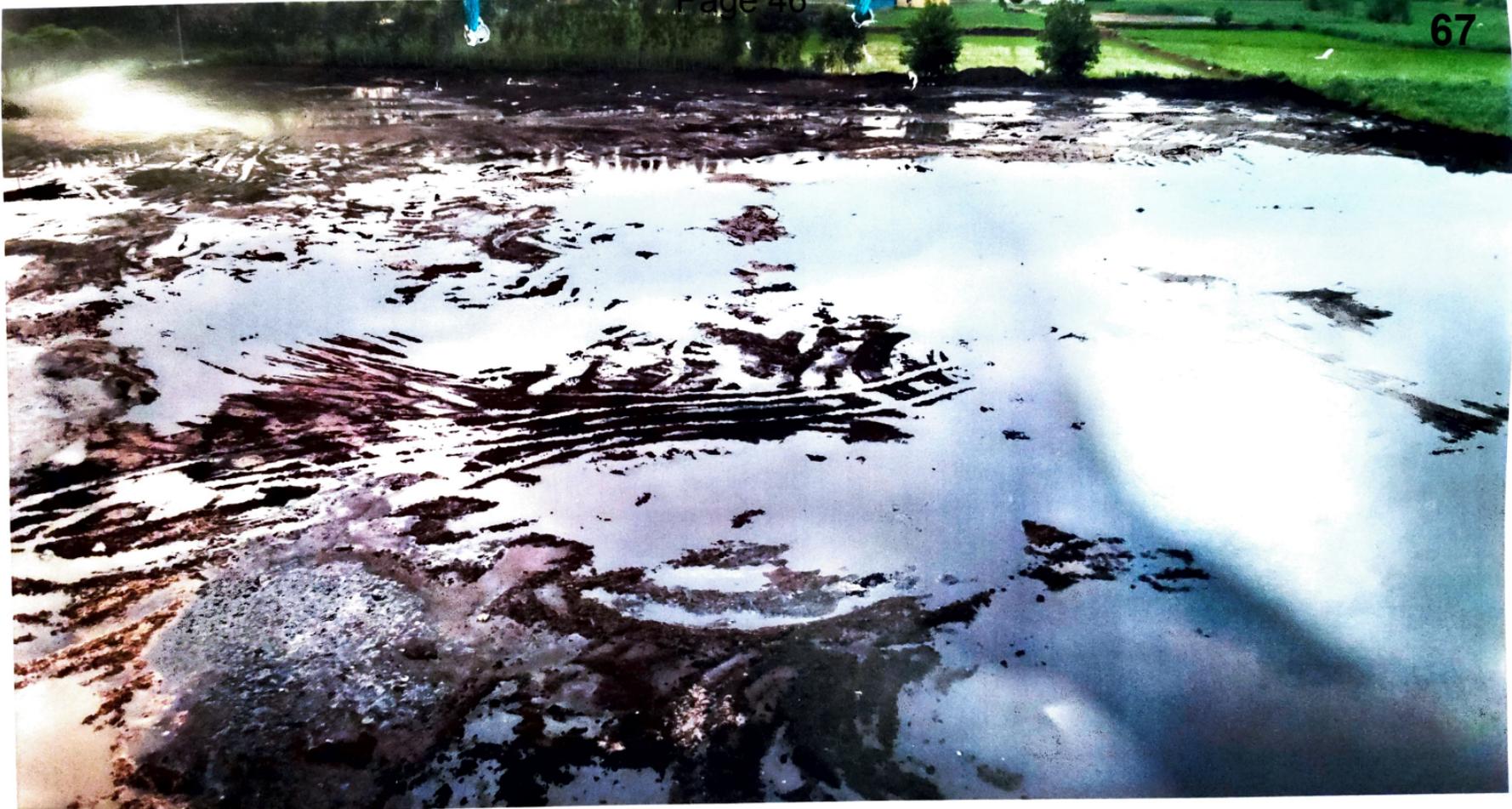
Yours sincerely,

[Signature]
Authorized Signatory
SPSBIO-CHEM PRIVATE LIMITED

Enclosed:

Photographs





Annexure-R-6

Item No. 04

(Court No. 1)

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

(By Video Conferencing)

Original Application No. 212/2020

(With report dated 04.04.2022)

Chaudhary Ompal & Ors.

Applicant(s)

Versus

State of Haryana

Respondent

Date of hearing: 06.04.2022

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE PROF. A. SENTHIL VEL, EXPERT MEMBER
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Respondent(s): Mr. Rahul Khurana, Advocate for the State of Haryana & HSPCB

ORDER

1. Grievance in this application is against discharge of untreated industrial effluents at Village Hamidi, District Yamunanagar. The drain carrying the effluent is connected to Dhanaura Escape, Village Dabkoli, Indri, which finally joins Yamuna. The said discharge is contaminating the ground water. The foul smell is affecting the inhabitants and the public health. The chemical discharge is also affecting the cattle and the agriculture fields.

2. Vide order dated 01.12.2020, an action taken report was sought from the State PCB and the District Magistrate, Yamunanagar. Accordingly, a joint report was filed by the District Magistrate,

Yamunanagar and the State PCB giving the gap in generation of sewage and treatment capacity and acknowledging that untreated sewage is being discharged to the extent of 66 MLD into a drain which joins river Yamuna. The matter was last considered on 30.06.2021 in the light of the said report. The Tribunal found that there is failure of the State Authorities in performing their duty of preventing discharge of untreated sewage in drains/rivers which was resulting in pollution of river Yamuna in violation of earlier orders of this Tribunal. Accordingly, the Tribunal directed preparation of a comprehensive plan to bridge the gap in waste generation and treatment, in the light of directions already issued and also to have an effective mechanism to monitor compliance. The Tribunal further directed the Chief Secretary, Haryana to review the situation and take remedial action. Operative part of the order is reproduced below:

“9. It is high time that the authorities at all levels, particularly at the higher of level of the Chief Secretary, accord high priority to the subject and come out with a comprehensive plan covering the entire State to ensure bridging of gap between the waste generation and waste treatment, in the light of the repeated directions of this Tribunal.

10. This Tribunal constituted a Monitoring Committee comprising of former Judge of Punjab and Haryana High Court and a former Chief Secretary of the State whose term expired on June 30, 2021. Vide order dated 25.06.2021 in O.A. No. 360/2018, Shree Nath Sharma v. UOI & Ors., the term has been extended for six months. As shown by the said order, the stand of the State was that an effective alternative mechanism for monitoring of environmental issues has already been evolved and thus the Committee was unnecessary. However, the said mechanism can be held to be effective only when such issues are being efficiently tackled. Unfortunately, as against the claim of effective monitoring mechanism, serious violations of continuing nature throughout the State are being brought before this Tribunal.

11. Accordingly, we direct the Chief Secretary, Haryana to review the situation and take remedial measures in the matter to uphold the rule of law and for protection of public health. A report of status of compliance on the subject may be furnished by the Chief Secretary, Haryana before the next by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. The report may mention the status of interception of discharge of sewage and trade

effluents into Ditch drain/Dhanaura escape and steps taken to prevent discharge of sewage into Yamuna or storm water drains/canals, status of diversion of drains carrying sewage to the STPs and steps taken on review of working of department of Urban Development/Local bodies and the River Rejuvenation Committee on the subject.”

3. In view of above, the Chief Secretary, Haryana has filed a report dated 04.04.2022 giving the status of water quality and flow in the catchment area of Yamuna River in Yamunanagar as well as data of generation and treatment of sewage and effluent. Relevant extracts from the report are:

“2. Water Quality and flow of Dhanaura Escape.

Yamuna Nagar falls in catchment of Yamuna River. There is one major drain, i.e., Ditch Drain which join Dhanaura Escape and carries effluent of Yamuna Nagar, Jagadhari and Radaur towns to River Yamuna. The water quality of the drain is monitored regularly and details of water quality, along flow of Dhanaura Escape since April 21, is given as under:-

Parameters	Apr' 21	May' 21	Jun' 21	Jul' 21	Aug' 21	Sept ' 21	Oct' 21	Nov' 21	Dec '21	Jan' 22
Flow (in MLD)	75.9	405.04	78.4	102.9	125	72.5	69	101	101	100
BOD (mg/l)	14	60	23	60	40	6	3	24	18	12

3. Estimation of sewage, treatment and compliance STPs

The sewage of 134.5 MLD generated in the towns of Jagadhari and Yamuna Nagar. The treated and partially treated effluent is released in to ditch drain which joins Dhanaura Escape and outfall in river Yamuna, in Karnal District.

There are 6 STPs in Yamuna Nagar and Radaur. All STPs are complying with prescribed standards except Fecal Coliform. The details are as under:-

Sr. No.	Name of the STP	Quantum of sewage treated	Collection date	Latest compliance status
1	20 MLD STP at Radaur Road, Yamuna Nagar by PHED	18	18.01.2022	Complying except Fecal Coliform

2	25 MLD STP at Radaur Road, Yamuna Nagar by PHED	20	18.01.2022	Complying
3	10 MLD STP at Baddimajra, Yamuna Nagar by PHED*	8	18.01.2022	Complying except Fecal Coliform
4	24 MLD STP at Parwaloo, Jagadhri Yamuna Nagar by PHED	18.5	27.01.2022	Complying
5	10 MLD STP at BaddiMajra, Yamuna Nagar	2	Sample yet to be taken as it is under stabilization	
6	3.5 MLD STP at Radaur	2	14.01.2022	Complying except Fecal Coliform
	Total	68.5		

Thus, the installed capacity of 7 STPs for Yamuna Nagar, Jagadhari and Radaur is 92.5 MLD but 68.5 MLD is reaching upto the STPs and is being released into Ditch drain/canals after treatment. The rest of 66 MLD is being released untreated into Ditch Drain. Further, HSPCB is in the process of initiating legal action against the defaulting officers having failed to operate STPs properly.

4. Industrial Effluent Management.

There are 210 industries in Yamuna Nagar which generate effluent of 24.5 MLD as per consent orders issued by HSPCB. Out of this, M/s Ballarpur Paper Mills was given consent for 18.8 MLD effluents. However, due to financial reasons, the industry is lying closed at its own since March, 2020. Therefore, only 5.7 MLD effluents are generated by the industrial units in Yamuna Nagar/Jagadhari. All the industries have installed ETPs and release the treated effluent into drains/sewer. The officers of HSPCB regularly monitor the industries. Action is taken against violating industries. The brief detail of action taken for the past 2 years is given as under:-

- No. of units found violating 39
- No. of closure order issued against violating units 34
- Closure order under process (recently identified) 05
- No. of units where closure order suspended 01
- No. of units lying closed 33

5. Under construction CETPs

There are 17 water polluting industries situated in industrial area of HSIIDC in Manakpur (Yamuna Nagar), having effluent generation of 0.7 MLD and all this effluent dries up in sewerage network of industrial area. Now, 1 CETP of 3 MLD capacity is under construction at Manakpur, Yamuna Nagar. The construction work is in progress and is

expected to be completed by 31 May 2022 and at present 85% work has been completed.

Further, it has been decided that Public Health Engg. Department (PHED) to construct a CETP at Yamuna Nagar / Jagadhari and shall submit proposal regarding cost, funding, timelines and other interim measures for treatment of untreated effluent of 66 MLD.

The PHED is preparing DPR for construction of 75 MLD CETP based on Sequencing Batch Reactor Technology through IIT Roorkee. The work has already been awarded to IIT Roorkee for preparation of DPR.

6. Laying of sewerage in approved areas.

The untreated sewage from various colonies of Yamuna Nagar/Jagadhari is being released into drains from approved areas. The action for laying of sewerage is under way. The sewerage network of 92410 meters was planned for remaining areas of Yamuna Nagar/Jagadhari and 92328 meters of sewer lines have already been laid which is 99.9% of total planned. The work is expected to be completed by 30 June 2022. The rising main line has been laid upto 14712 mtr. against the targeted length of 20797 mtr. and the balance rising main line is expected to be completed by 30 June 2022.

7. Interception of sewage

There are colonies in the town which are still unapproved and interception of sewage generated from unapproved areas is required with existing sewer lines to ensure the treatment of sewage in existing STPs. There are 12 locations in Yamuna Nagar Town wherein 19.25 MLD effluent was to be diverted for treatment in existing STPs and out of which 12.5 MLD of effluent has already been diverted at 8 locations. The balance, work for 4 locations is in progress. The details are as under:-

Interception of sewage in Yamuna Nagar

Sl. No.	Name of Location	Quantum of sewage to be diverted	Timeline	Latest status
A. Interception work in progress				
1	Old Hamida, Near Sahanpur village	2	June-22	Work for construction of IPS was started but the work was stopped by local residents and now work in progress and will be completed upto 30.06.2022

2	Nallah coming from railway workshop to Jorian Gurud wara Radaur road Nallah falling into Ditch Drain	1.25	April-22	The work for construction of 3 MLD IPS civil work completed and electrical and mechanical work is in progress at site. The work will be completed by 30.04.2022.
3	Darwa village Dairy Complex	1.5	Mar-22	The matter was discussed with PHED , it has been intimated by the PHED , Yamuna Nagar, that separate STP may be constructed for dairy complex for primary treatment and thereafter be <u>permitted</u> into sewer line of P. Approximate time of 2 years is required for providing and constructing of STP etc as suggested. As a temporary arrangement, the 100% cow dung is being lifted by the MC, Yamuna Nagar and collected at another site. Remaining waste water of dairy if any, is being collected in the tanks and 'only overflow' is disposed of into WJC.
4	Near Hamida Head	2	June-22	Work is in progress and the work of Panel room is also in progress and work will be completed upto 30.06.2022.
	Total	6.75		
B. Interception work already completed				
5	Yamuna Gali	1	Mar -21	Work Completed
6	Jindal Park	1.5	Mar -21	Work Completed
7	Mamidi village storm water to be connected	3	Mar -21	Work Completed

	<i>ditch drain</i>			
8	<i>Shanti colony</i>	1.5	Mar -21	Work Completed
9	<i>Azad Nagar</i>	1.5	Mar -21	Work Completed
10	<i>Buria and Dyalgarh</i>	2.5	Mar -22	Work Completed
11	<i>Main Nala coming from Jagadhri YNR</i>	0.5	Mar -22	Work Completed
12	<i>Near Yamuna Birdge Naya Gaon Village (Parwaloo STP)</i>	1	Mar -22	Work Completed
	TOTAL	12.5		

9. Septage Management in Yamuna Nagar

The Urban Local Bodies Department has issued a policy for registration of tankers in each Municipal Corporation for lifting septage which cannot be taken to STPs through pipes and putting it in existing STPs for treatment. The tankers have been registered in MC Yamuna Nagar. These are being monitored on monthly basis and detail of sewage transported for year 2021-22 is given as under:-

No. of private/ Govt. Tankers	Month wise quantum of sewage disposed off STP though tankers (In MLD)												No. of violations observed so far.	Action taken for violations of Septage management policy (FIR/ prosecuted/ EC imposed/EC collected)	
	Apr, 21	May, 21	Jun, 21	Jul, 21	Aug, 21	Sept, 21	Oct, 21	Nov, 21	Dec, 21	Jan, 22	Feb, 22				
MC Yamuna Nagar															
8/0	0.69	0.69	0.78	0.68	0.75	0.7	0.7	0.69	0.69	0.725	0.69		nil	nil	
MC Radaur															
2/0	0	0	0	0	0	0	0	0	0	0.035	0.035		nil	Nil	
10/0	0.69	0.69	0.7	0.68	0.75	0.7	0.7	0.69	0.69	0.725	0.725		Nil	nil	

10. Status of treatment plants in villages- Yamuna Nagar

The State of Haryana has also prepared action plan to address pollution coming from villages. The sewage from villages are to be treated through 3/5 pond system and the treated water is to be used for Irrigation so that it may not find way to Rivers/Canals. The progress of various village projects is given as under:-

- Population of villages involved 88183
- Quantum of effluent generated (in MLD) 7.54
- No. of projects proposed as per action plan 57
- No. of projects sanctioned 57

- No. of projects completed 38
- No. of projects is in progress 19

These projects are expected to be completed by 30 June 2022.

11. Installation and maintenance of Online Monitoring Devices system for STPs.

The HSPCB is monitoring the data of pollution parameters of the treated effluent from the STPs/industries. The State Pollution Control Board has imposed conditions for display of data of OMDs in the consent to operate granted to the STPs/industries. The data is being monitored and co-related with physical results for all STPs/industries. The results of Online Monitoring Devices are being displayed in public domain at link <http://www.hspcbcems.nic.in/public>

12. Review by RRC and Chief Secretary.

In compliance of NGT orders, the State Govt. constituted River Rejuvenation Committee (RRC) on 08.11.2018. Regular review/meetings are being held and the issues are presented before Chief Secretary RRC. In recent past, review meetings were held by RRC on 21.11.2018, 14.12.2018, 24.12.2018, 22.01.2019, 04.04.2019, 01.05.2019, 31.05.2019, 08.07.2019, 05.11.2020, 28.04.2021. Besides, review at the level of Chief Secretary have been held on 22.11.2018, 03.01.2019, 25.04.2019, 29.08.2019, 22.10.2019, 20.12.2019, 05.02.2020, 13.03.2020, 22.06.2020, 17.07.2020, 06.08.2020, 08.09.2020, 12.02.2021, 02.08.2021, 17.09.2021, 02.11.2021 and 08.12.2021. The proceedings of each meeting are being uploaded on website at link <https://www.hspcb.gov.in/yamuna>. The Concerned Departments are Impressed upon to complete/expedite their individual action plans.

13. Conclusion:

- I Untreated Waste Water of 66 MLD is being released into Ditch Drain and accordingly 75 MLD CETP is proposed to be constructed for the treatment of this effluent. This work shall be taken on priority in coordination with PHED and IIT Roorkee.
- II. HSPCB is taking action against the violating industries and so far Closure action has been taken against 34 units.
- III. The sewerage lines are being laid and effluent is being diverted and conveyed to the STPs from approved and unapproved areas both.

- IV. *The treatment systems for effluent/sewage are being set up in villages also so that their effluent though small may not pollute the water bodies/drains.*
- V. *The results of monitoring of the river/drains show that there is an improvement in the water quality during the implementation of action plans.*

It is humbly submitted that for preparing the requisite report, monitoring data was required from the State Pollution Control Board. Further, deliberation with other concern departments with reference to action plan, its execution and other related issues were also required for which review meetings were held with the respective department. Thereafter, the present status report has been prepared incorporating the latest ground position. In this process considerable time has been consumed. It is, therefore, prayed that delay in filing the present status report may kindly be condoned and same may kindly be taken on record.”

4. It is evident from the report that 66 MLD of untreated sewage is still being discharged into drain meeting river Yamuna. STPs are not meeting Fecal Coliform standards. Out of 92.5 MLD installed treatment capacity, only 68 MLD is currently used in absence of connectivity of sewer system. STPs need to have sewage utilisation plan through bulk users like power plants and industrial associations. The Tribunal vide order dated 09.03.2022 in OA No. 29/2020(WZ), *Suraj Pradip Ajmera vs. Aurangabad Municipal Corporation* directed as follows:

“10. During the hearing, suggestion has emerged that an interaction be held at the level of Chief Secretary, Maharashtra with inclusion of Secretary, Urban Development, Maharashtra and Technical Experts as may be decided by them including from IIT, Bombay, Regional Officer, CPCB and Member Secretary, State PCB to consider possibility of laying pipeline upto the industrial area for transporting treated sewage to the industrial areas so that the same can be utilized for industrial purpose. Industries Association may be associated in the project of sewage treatment and can bear a part of the cost out of Corporate Social/Environmental Responsibility, depending upon the financial capacity of the member industries. This may result in a permanent and long-lasting cheaper solution. If successful, this experiment may be tried appropriately at such other locations in the State as found appropriate and also customized different locations. The Committee may also study such models elsewhere in the country which reportedly have been successful. The Committee may also

consider any other viable strategies for sewage treatment and interception and diversion of sewage, use of appropriate effective and economical technology, making group housing societies Zero Liquid Discharge (ZLD) by recycling treating sewage, after treatment in decentralized manner and utilizing the treated sewage for horticulture, flushing, cleaning or other non-drinking purposes. This strategy may help in augmenting availability of potable water particularly in drought affected areas of Aurangabad Region in Maharashtra where potable water had to be transported by trains in the past. The Secretary, Urban Development may act as nodal agency who may call for a meeting within one month.”

5. In view of above, we dispose of the application with the direction that all necessary steps be taken to prevent pollution. The timelines proposed in the report may be adhered to and status report of compliance as on 31.07.2022 be filed with the Registrar General of NGT by 15.08.2022. If found necessary, the R.G. may place the matter before the bench for any further direction.

Subject to above, the application is disposed of.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

Arun Kumar Tyagi, JM

Prof. A. Senthil Vel, EM

Dr. Vijay Kulkarni, EM

Dr. Afroz Ahmad, EM

April 06, 2022
Original Application No. 212/2020
DV

Status of Plywood Industries situated at Village Damla and Near by Village Damla, District Yamuna Nagar

Sr. No.	Name and address of unit	Industry Type	Product	Capacity of Boiler	Tupe of APCM	Type of Fuel	Sampling Facility	CTO Granted Period	CTO Grant No. and Date
1	Wishwanath Plywood Industries, Kishanpura Village & P.O. Damla Yamuna Nagar	Plywood manfuact uring unit	Plyboards	TFH- 20 Lac Kcalores, Boiler 6 TPH	MultiCyclone + Air Pre Heater provided	Wood	Stack Height-30 Meter, Port Hole- Provided, Platform & Ladders- Provided	Granted for 04/01/2022 - 31/03/2026 dt. 04.01.2022	HSPCB/Consent / : 313127022YAM CTO19075170 Dated:04/01/2022
2	Jamuna Wood Tech Industries, Village and PO Damla,Dudhla Road, Yamuan Nagar	Plywood manfuact uring unit	Plyboards	Boiler - 4.5 TPH	MultiCyclone provided	Wood	Stack Height-30 Meter, Port Hole- Provided, Platform & Ladders- Provided	Granted for 01/04/2017 - 31/03/2027 dated 29.03.2017	HSPCB/Consent / : 2840217YAMCT O4029783 Dated:29/03/2017
3	Heera Products, Village Damla Distt Yamuna Nagar	Plywood manfuact uring unit	Plyboards	Boiler - 4 TPH	MultiCyclone provided	Wood	Stack Height-30 Meter, Port Hole- Provided, Platform & Ladders- Provided	Granted for 28/11/2018 - 31/03/2028 dt. 07.12.18	HSPCB/Consent / : 313127018YAM CTO6014063 Dated:07/12/2018
4	Kunjan Wood Industries, Village & PO Damla, District Yamuna Nagar	Plywood manfuact uring unit	Plyboards	Boiler - 3 TPH	MultiCyclone provided	Wood	Stack Height-30 Meter, Port Hole- Provided, Platform & Ladders- Provided	Granted for 01.04.2017 to 31.03.2027 dt. 27.03.17	HSPCB/Consent / : 313127017YAM CTO3970252 Dated:27/03/2017

5	Burma Boards, Village & P.O. Damla, Yamuna Nagar	Plywood manufacturing unit	Plyboards	Boiler - 4 TPH	MultiCyclone provided	Wood	Stack Height-30 Meter, Port Hole-Provided, Platform & Ladders-Provided	Granted for 01.04.2017 to 31.03.2027 dt. 27.03.17	HSPCB/Consent / : 2840217YAMCT O3976248 Dated:27/03/2017
6	Duna Panels Pvt. Ltd. (B.K. Industries) , V.P.O. Damla, Delhi Road, Yamuna Nagar	Plywood manufacturing unit	Plyboards	Boiler - 6 TPH	MultiCyclone provided	Wood	Stack Height-30 Meter, Port Hole-Provided, Platform & Ladders-Provided	Granted for 01.04.2017 to 31.03.2027 dt. 29.01.17	HSPCB/Consent / : 2840217YAMCT OHWM3682463 Dated:29/01/2017
7	Pragati Industries, V.P.O. Damla, Yamuna Nagar	Plywood manufacturing unit	Plyboards	TFH - 25 Lac Kcalores	MultiCyclone + Air Pre Heater provided	Wood	Stack Height-30 Meter, Port Hole-Provided, Platform & Ladders-Provided	Granted for 01.04.2017 to 31.03.2027 dt.29.01.17	HSPCB/Consent / : 2840217YAMCT OHWM3681972 Dated:29/01/2017
8	Haploos Plyboards Pvt Ltd, Village and PO Damla, Yamuna Nagar,	Plywood manufacturing unit	Plyboards	TFH - 25 Lac Kcalores	MultiCyclone + Air Pre Heater provided	Wood	Stack Height-30 Meter, Port Hole-Provided, Platform & Ladders-Provided	Granted for 01.04.2018-31/03/2023 dt. 19.01.18	HSPCB/Consent / : 313127018YAM CTO4864353 Dated:19/01/2018
9	Haryana Joinery Mills, Village Damla, Yamuna Nagar	Plywood manufacturing unit	Plyboards	Boiler - 3 TPH	MultiCyclone provided	Wood	Stack Height-30 Meter, Port Hole-Provided, Platform & Ladders-Provided	Granted for 01/04/2017 - 31/03/2027 dt. 29.03.17	HSPCB/Consent / : 2840217YAMCT O4029472 dt. 29.03.17

10	Gokul Enterprises, Khurdi Road, Village Damla, Yamuna Nagar.	Plywood manfuact uring unit	Plyboards	TFH -15 Lac Kcalores	MultiCyclone + Air Pre Heater provided	Wood	Stack Height-30 Meter, Port Hole- Provided, Platform & Ladders- Provided	Granted for 01/04/2022 - 31/03/2027 dt. 05.07.2022	HSPCB/Consent /: 313127022YAM CTO24423489 Dated:05/07/202 2
11	Nagpal Wood Industries, V.P.O. Damla, Hafizpur Road, Yamuna Nagar	Plywood manfuact uring unit	Plyboards	Boiler - 4.25 TPH	MultiCyclone provided	Wood	Stack Height-30 Meter, Port Hole- Provided, Platform & Ladders- Provided	Granted for 01.04.2017 to 31.03.2027 dated 03.02.2017	HSPCB/Consent /: 313127017YAM CTOHWM37829 09 Dated:03/02/201 7
12	Bhagwati Udyog, Village Damla, Radaur Road, Yamuna Nagar	Plywood manfuact uring unit	Plyboards	TFH - 20 Lac Kcalores Boiler - 6 TPH	MultiCyclone + Air Pre Heater provided	Wood	Stack Height-30 Meter, Port Hole- Provided, Platform & Ladders- Provided	Granted for 03/09/2021 - 31/03/2031 dt. 03.09.2021,	HSPCB/Consent /: 313127021YAM CTO12807969 Dated:03/09/202 1
13	Global India Wood Industries, S.K Road, Village Damla, Yamuna Nagar.	Plywood manfuact uring unit	Plyboards	TFH - 25 Lac Kcalores	MultiCyclone + Air Pre Heater provided	Wood	Stack Height-30 Meter, Port Hole- Provided, Platform & Ladders- Provided	Granted for 01/04/2021 - 31/03/2026 dt. 03.07.2021,	HSPCB/Consent /: 2840221YAMCT O13080926 Dated:03/07/202 1

14	Baba Plywood Pvt. Ltd., VPO Damla, Yamuna Nagar	Plywood manufacturing unit	Plyboards	TFH - 25 Lac Kcalores	MultiCyclone + Air Pre Heater provided	Wood	Stack Height-30 Meter, Port Hole-Provided, Platform & Ladders-Provided	Granted for 01.04.2017 to 31.03.2027 dt. 03.02.17	HSPCB/Consent / : 313127017YAM CTOHWM3780784 Dated:03/02/2017
15	A R Wood Crafts Private Limited, Village Damla District Yamuna Nagar	Plywood manufacturing unit	Plyboards	TFH - 20 Lac Kcalores Boiler- 3 TPH	MultiCyclone + Air Pre Heater provided	Wood	Stack Height-30 Meter, Port Hole-Provided, Platform & Ladders-Provided	Granted for 16/09/2020 - 31/03/2025 dt. 16.09.20	HSPCB/Consent / : 313127020YAM CTO6279553 Dated:16/09/2020
16	Luxmi Timbers, V.P.O. Damla, Radaur Road, Yamuna Nagar	Plywood manufacturing unit	Plyboards	Boiler - 8 TPH	MultiCyclone provided	Wood	Stack Height-30 Meter, Port Hole-Provided, Platform & Ladders-Provided	Granted for 01.04.2017 to 31.03.2027 dt. 26.03.17	HSPCB/Consent / : 313127022YAM CTO27449008 Dated:26/08/2022
17	Classic Plywood Industries, Village Damla, Yamuna Nagar	Plywood manufacturing unit	Plyboards	TFH - 20 Lac Kcalores	MultiCyclone + Air Pre Heater provided	Wood	Stack Height-30 Meter, Port Hole-Provided, Platform & Ladders-Provided	Granted for 01.04.2017 to 31.03.2027 dt. 27.03.17	HSPCB/Consent / : 313127017YAM CTO3970322 Dated:27/03/2017

18	Burma Wood Products, Village & P.O. Damla, Yamuna Nagar	Plywood manufacturing unit	Plyboards	Boiler - 10.5 TPH	MultiCyclone provided	Wood	Stack Height-30 Meter, Port Hole-Provided, Platform & Ladders-Provided	Granted for 01.04.2017 to 31.03.2027 dt. 26.03.17	HSPCB/Consent / : 313127017YAM CTO3930369 Dated:26/03/2017
19	Metro Plywood Pvt. Ltd., VPO Damla, Yamuna Nagar	Plywood manufacturing unit	Plyboards	TFH - 25 Lac Kcalores	MultiCyclone + Air Pre Heater provided	Wood	Stack Height-30 Meter, Port Hole-Provided, Platform & Ladders-Provided	Granted for 01.04.2017 to 31.03.2027 dt. 03.02.17	HSPCB/Consent / : 2840217YAMCT OHWM3682230 Dated:03/02/2017
20	Alloy Steel and Castings, Vill and PO Damla	Plywood manufacturing unit	Plyboards	Boiler - 4 TPH	MultiCyclone provided	Wood	Stack Height-30 Meter, Port Hole-Provided, Platform & Ladders-Provided	Granted for 01/04/2018 - 31/03/2023 dt. 19.03.2018	HSPCB/Consent / : 2840218YAMCT O5167988 Dated:19/03/2018
21	Vidhata Plywood Industries, VPO Damla (Kamboj Majra), Yamuna Nagar	Plywood manufacturing unit	Plyboards	Boiler - 3 TPH	MultiCyclone provided	Wood	Stack Height-30 Meter, Port Hole-Provided, Platform & Ladders-Provided	Granted for 16/07/2018 - 31/03/2028 dt. 19.07.2018	HSPCB/Consent / : 313127018YAM CTO5412107 Dated:19/07/2018

22	Suryodaya Wood Products, Village and Post Office Damla, Yamuna Nagar	Plywood manufacturing unit	Plyboards	Boiler - 5 TPH	MultiCyclone provided	Wood	Stack Height-30 Meter, Port Hole-Provided, Platform & Ladders-Provided	Granted for 01/04/2018 - 31/03/2023 dt. 19.01.2018	HSPCB/Consent / : 313127018YAM CTO4894566 Dated:19/01/2018
23	Aggarwal Plywood Industries, Village Kunjal Damla Yamuna Nagar	Plywood manufacturing unit	Plyboards	Boiler - 8 TPH Boiler - 6 TPH	MultiCyclone provided	Wood	Stack Height-30 Meter, Port Hole-Provided, Platform & Ladders-Provided	Granted for 03/06/2021 - 31/03/2026 dt. 04.06.2021	HSPCB/Consent / : 313127021YAM CTO11992169 Dated:04/06/2021
24	Jagdamba Dwellings Pvt. Ltd. Village Hafizpur, Delhi Road, Damla, Yamuna Nagar	Plywood manufacturing unit	Plyboards	TFH - 30 Lac Kcalores	MultiCyclone + Air Pre Heater provided	Wood	Stack Height-30 Meter, Port Hole-Provided, Platform & Ladders-Provided	Granted for 23/10/2020 - 31/03/2025 dt. 23.10.2020	HSPCB/Consent / : 313127020YAM CTO8177593 Dated:23/10/2020
25	Best Panel Industries Village Hafizpur Tehsil Mustafabad Distt Yamuna Nagar	Plywood manufacturing unit	Plyboards	TFH - 30 Lac Kcalores	MultiCyclone + Air Pre Heater provided	Wood	Stack Height-30 Meter, Port Hole-Provided, Platform & Ladders-Provided	Granted for 19/09/2018 - 31/03/2023 dt. 08.10.2018	HSPCB/Consent / : 313127018YAM CTO5688355 Dated:08/10/2018
26	Krishna Panels, Village Kunjal Janttan, Tehsil Radaur, Yamuna Nagar	Plywood manufacturing unit	Plyboards	Boiler - 14 TPH	MultiCyclone provided	Wood	Stack Height-30 Meter, Port Hole-Provided, Platform & Ladders-Provided	Granted for 28/10/2020 - 31/03/2030 dt. 29.10.2020	HSPCB/Consent / : 313127020YAM CTO8198744 Dated:29/10/2020

27	Krishna Enterprises, Dudhla Road Village Damla District Yamuna Nagar.	Plywood manufacturing unit	Plyboards	TFH - 10 Lac Kcalores	MultiCyclone + Air Pre Heater provided	Wood	Stack Height-30 Meter, Port Hole- Provided, Platform & Ladders- Provided	Granted for 21/09/2016 - 31/03/2021 dt. 21.09.2016	HSPCB/Consent /: 313127016YAM CTO3346095 Dated:21/09/2016
28	Shree Ram Steel Industries, Village & P.O. Damla	Plywood manufacturing unit	Plyboards	Boiler - 17.5 TPH	MultiCyclone provided	Wood	Stack Height-30 Meter, Port Hole- Provided, Platform & Ladders- Provided	Granted for 01/04/2017 - 31/03/2027 dt. 26.03.17	HSPCB/Consent /: 313127017YAM CTO3930455 Dated:26/03/2017

Annexure-R-8

Status of Brick Kiln situated in Village Damla, District Yamuna Nagar

S. No.	Name and Address of the unit	Industry Type	Type of Kiln	Type of Fuel	Sampling Facility	Industry Category	CTO Granted Period	CTO Granted No. & Date
1	Pooja Brick Industries, Village Damla, District Yamuna Nagar.	Brick Kilns	Zig-Zag Kiln	Coal	Stack Height-35 Meter, Port Hole- Provided, Platform & Ladders- Provided	Orange	01/04/2020 - 31/03/2025	HSPCB/Consent/ : 313116120YAMCT OA7185106 Dated:03/02/2020
2	Jawla Bricks Company, Dhudhla Road, Damla, Yamuna Nagar	Brick Kilns	Zig-Zag Kiln	Coal	Stack Height-35 Meter, Port Hole- Provided, Platform & Ladders- Provided	Orange	01/04/2016 to 31/03/2026	HSPCB/Consent/ : 269734816YAMCT OA2941579 Dated:13/03/2016
3	Ambey Bricks Co, Village Damla Dhudhla Road Yamuna Nagar	Brick Kilns	Zig-Zag Kiln	Coal	Stack Height-35 Meter, Port Hole- Provided, Platform & Ladders- Provided	Orange	01/04/2018 - 31/03/2028	HSPCB/Consent/ : 2802418YAMCTO A4907587 Dated:18/02/2018
4	Zimidara Bricks Kiln, VPO Damla, District Yamuna Nagar	Brick Kilns	Zig-Zag Kiln	Coal	Stack Height-35 Meter, Port Hole- Provided, Platform & Ladders- Provided	Orange	01/04/2020 - 31/03/2027	HSPCB/Consent/ : 313116120YAMCT OA7178847 Dated:31/01/2020
5	Goel Brick Industries, Village and PO Damla. District Yamuna Nagar	Brick Kilns	Zig-Zag Kiln	Coal	Stack Height-35 Meter, Port Hole- Provided, Platform & Ladders- Provided	Orange	01/04/2018 - 31/03/2023	HSPCB/Consent/ : 2821018YAMCTO A5234638 Dated:13/04/2018